NATIONAL HUMAN RIGHTS COMMISSION

Times of India, Delhi, 10/07/2026

Page No: 10, Size: 12.67cm × 36.99cm

Bengal rape-murder accused shot from close range: Autopsy

Kolkata/Baruipur: Prabash Mondal, 38, the prime accused in the rape and murder of a 12-year-old schoolgirl in Bengal's Baruipur, was shot twice from close range while allegedly fleeing police custody, with both bullets entering through the back and exiting the body, his autopsy report has indicated.

One bullet pierced Prabash's right lung before exiting, while the other exited near the right kidney, report **Dwaipayan Ghosh & Sarthak Ganguly**. No bullet or fragments were found in the body, an officer said.

Dilip Ghosh: Those protesting encounter need 'egg therapy'

Bengal minister Dilip Ghosh said Thursday intellectuals and communists protesting against the encounter of a key accused in the rape-murder case would be subjected to "egg therapy". The former BJP Bengal chief, also labelled those protesting as "anti-socials". He slammed the likes of CPM's Bikash Ranjan Bhattacharya, ex-CM Mamata Banerjee, and language activist Garga Chattopadhyay for protesting. "... Break eggs on the heads of these intellectuals... Give equal treatment to criminals and those who stand by them." TNN

The health department had constituted a three-member medical board to conduct the autopsy in compliance with guidelines of National Human Rights Commission. On Thursday, govt handed over the encounter probe to CID, whose investigation will run parallel to the judicial proceedings. None from the encounter team will be placed under temporary suspension, an officer said.

Sub-inspector Argha Mondal said Prabash suddenly snatched the revolver of a cop, Roni Sarkar, from his waist and tried to flee. When chased Prabash allegedly fired one round. To protect himself and his colleagues, Argha said he fired at Prabash.

NATIONAL HUMAN RIGHTS COMMISSION

Tribune, Delhi, 10/07/2026

Page No: 12, Size: 16.01cm × 21.51cm

'None on ground': Hry as NHRC flags 84 cases of bonded labour

The Tribune EXCLUSIVE

ADITI TANDON
TRIBUNE NEWS SERVICE

NEW DELHI, JULY 9

After the National Human Rights Commission flagged 84 cases of bonded labour across Haryana, state officials today told the NHRC that none of these cases could be detected when inspection teams were sent to the ground for checks.

This position was taken by all district magistrates of Haryana who attended a virtual meeting convened by the NHRC to review the flagged bonded labour cases. Present also in the meeting was the Haryana Chief Secretary and top state officials of the labour department.

Speaking exclusively to *The Tribune* after the meeting, NHRC Chairperson Justice V Ramasubramanian (Retd) said the commission had now decided to issue a detailed advisory to Haryana and all other states on how to change the existing government approach to the detection of bonded labour.

"We had called a virtual meeting with Haryana officials after we found their previous responses to the matter unsatisfactory. When we received these 84 complaints of bonded labour mostly across Haryana's brick kilns, we issued notices to district magistrates concerned. They wrote back saying they could not find any case of bonded labour in the state in their inspections. We were not satisfied with the replies and so this virtual meeting was called today. All DMs attended and all stuck to their previous stand that no case of bonded labour could be found in Haryana upon ground inspection," Justice Ramasubramanian said.

NHRC said Haryana officials, however, admitted that inspection teams were not constituted with independent witnesses — a requirement under the SOPs. The commission has now decided to issue a detailed advisory to Haryana and all other states to follow proper standard operating procedures in the matter of constituting inspection teams to assess bonded labour cases.

"We will also say in the advisory that the inspectors should tally production volumes on site with the number of workers registered at the unit being inspected. If the volumes are high and worker numbers are low there is a clear presumption of bonded labour because there is a mismatch," Justice Ramasubramanian said.

He said the commission had recently conducted a similar meeting on bonded labour status in UP, which is the worst-hit sate with 216 cases. After Haryana, the NHRC will also review bonded labour cases of Punjab. He said while it had been 50 years since India enacted The Bonded Labour System (Abolition) Act, 1976, the practice was still prevalent and state governments were still finding it difficult to detect.

SOPs NOT FOLLOWED

NHRC said Haryana officials, however, admitted that inspection teams were not constituted with independent witnesses — a requirement under the standard operating procedures (SOPs). It has now decided to issue a detailed advisory to Haryana and all other states to follow proper SOPs in the matter of constituting inspection teams to assess bonded labour cases.

NATIONAL HUMAN RIGHTS COMMISSION

Times of India, Cochin, 10/07/2026

Page No: 8, Size: 24.34cm × 32.62cm

Bengal rape-murder accused shot twice from close range

Dwaipayan Ghosh & Sarthak Ganguly | TNN

Kolkata/Baruipur: Baruipur rape-murder accused Prabash Mondal, 38, was shot twice from close range while fleeing, with both bullets entering through the back and exiting the body, his autopsy report has indicated. One bullet pierced Mondal's right lung before exiting, while the other exited near the right kidney.

No bullet or bullet fragments were found in the body, an investigating officer said.

The state health department had constituted a three-member medical board to conduct the autopsy in compliance with guidelines of the National Human Rights Commission.

On Thursday, the govt handed over the encounter probe to CID, whose investigation will run parallel to the judicial proceedings initiated on Wednesday. An FIR has been lodged at Baruipur police station over the firing. NHRC rules stipulate that a senior officer, excluding those involved in the shootout, will head the probe.

On Thursday, govt handed over encounter probe to CID, whose investigation will run parallel to the judicial proceedings initiated on Wednesday

"The CID probe will establish if the firing was indeed required for self-protection. All six cops who took Prabash to Surjapur in the wee hours of Wednesday for a reconstruction of the 12-year-old schoolgirl's rape-murder will record their statements before the CID team," an officer said. None from the encounter team will be placed under temporary suspension, a senior Bengal Police officer confirmed.

During debriefing, sub-Inspector Argha Mondal told his seniors that Prabash suddenly snatched the revolver of Canning police circle in charge Roni Sarkar from his waist and tried to flee across the marshland. Police officers chased him, but Prabash allegedly fired one round at the cops. To protect himself and his colleagues, Mondal fired at Prabash with his service revolver.

The six cops also claimed that they did not wish to take the accused to Surjapur during daytime as a lynching had already claimed an innocent life there and "tempers were still frayed". They said since the rape-murder took place at night, they wanted to figure out the movement of the accused.

On Thursday morning, a CID team visited the encounter spot. "We completed mapping of the spot. The spent cartridges have been sent for ballistic testing along with the weapons. We are waiting for the full post-mortem report to ascertain if it aligns with our findings from the field," said an officer.

The fourth rape-murder accused, Kabir Molla, was produced before a local Baruipur court on Thursday. Special public prosecutor Bivas Chatterjee claimed Molla was "as directly involved in the crime" as Ananda Sardar and Dibakar Sardar, the other two in custody for the crime. The court remanded Molla in police custody till July 20.

NATIONAL HUMAN RIGHTS COMMISSION

Pioneer, Bhubaneshwar, 10/07/2026

Page No: 3, Size: 13.23cm × 14.21cm

Rehab to sexually harassed minor by teacher

NHRC directs Jajpur DM, SP to furnish ATR

RAJESH BEHERA ■ Kendrapada

The National Human Rights Commission (NHRC) on Wednesday directed the District Magistrate and the Superintendent of Police, Jajpur, to submit an action taken report (ATR) on the observations made by the Commission within four weeks, positively on the matter a 13-year-old girl student sexually harassed by her school headmaster.

The Commission passed the order acting on the petition filed by rights defender Sagar Jena of Kendrapada.

The petitioner alleged that the minor victim was sexually harassed by her school headmaster in Jajpur Sadar police limits. The incident took place on April 17, 2025, when her teacher asked her to collect a file from the office. The complainant sought the intervention of the Commission in the matter and demanded compensation for the victim.

Vide proceedings dated July 25, 2025, the Commission directed to issue a notice to the Senior Superintendent of Police, Jajpur to get the allegations made in the complaint inquired into and ATR within four weeks for perusal of the Commission.

Pursuant to the directions of the Commission, the Superintendent of Police, Jajpur vide communication dated September 11, 2025, submitted the report dated September 5, 2025 of the Sub-Divisional Police Officer, Jajpur. It is stated that on April 21, 2025, upon receipt of the written complaint from the mother of the minor victim girl, a case No. 126/2025, under Sections 74/75 B.N.S., r/w Section 8 of POCSO Act was registered against the accused headmaster in Sadar PS. It is also stated in the report that during investigation, the Investigating Officer recorded the statement of the victim as well as other witnesses, under Section 180 BNS and produced her before the court for recording her statement under Section 183 BNS. The accused headmaster was arrested on April 23, 2025 and was produced before the court on the same date. The report concludes that the case is under investigation and FF of the case is yet to be submitted.

The Commission perused the police report but expressed concern as the report is silent on the point of providing monetary relief, as mandated under POCSO Act and Rules, to the minor victim girl.

"Let, the District Magistrate, Jajpur and the Superintendent of Police, Jajpur, Odisha be directed to submit ATR on the observations made by the Commission within four weeks, positively," stated the NHRC in its report.

Baruipur rape-murder accused shot twice from behind: Autopsy report

CID Takes Over Encounter Probe

Dwaipayan Ghosh & Sarthak Ganguly | TNN

Police presence has been stepped up in Surjapur following the minor girl's rape-murder and lynching of a man suspected to be an accused

Kolkata/Baruipur: Baruipur rape-murder accused Prabash Mondal, 38, was shot twice from close range while fleeing, with both bullets entering through the back and exiting the body, his autopsy report has indicated. One bullet pierced Mondal's right lung before exiting, while the other exited near the right kidney.

No bullet or bullet fragments were found in the body during an X-ray, an investigating officer said.

The state health department had constituted a three-member medical board to conduct the autopsy in compliance with guidelines of the National Human Rights Commission.

On Thursday, the govt handed over the encounter probe to CID, whose investigation will run parallel to the judicial proceedings initiated on Wednesday. An FIR has been lodged at Baruipur police station over the firing. NHRC rules stipulate that a senior officer, excluding those involved in the shootout, will head the probe.

"The CID probe will establish if the firing was indeed required for self-protection. All six cops who took Prabash to Surjapur in the wee hours of Wednesday for a reconstruction of the 12-year-old schoolgirl's rape-murder will record their statements before the CID team," an officer said. None from the encounter team will be placed under temporary suspension, a senior Bengal Police officer confirmed.

▶ 'Frayed tempers', P 3

'Did not take Prabash to spot in daytime as locals' tempers were still frayed'

▶Continued from P 1

During debriefing, sub-inspector Argha Mondal told his seniors that Prabash suddenly snatched the revolver of Canning police circle in-charge Roni Sarkar from his waist and tried to flee across the marshland. Cops chased him, but Prabash allegedly fired a round at them. To protect himself and his colleagues, Mondal fired at Prabash with his service revolver. The six cops also claimed they did not wish to take him to Surjapur during daytime as a lynching had already claimed an innocent life there and "tempers were still frayed". They said since the rape-murder took place at night, they wanted to figure out the movement of the accused.

On Thursday morning, a CID team visited the encounter spot. "We completed mapping of the spot. The spent cartridges have been sent for ballistic testing along with the weapons. We are waiting for the full postmortem report to ascertain if it aligns with our findings from the field," said an officer.

Sukhomoy Sen

The spot in Baruipur where Prabash Mondal died

The fourth rape-murder accused, Kabir Molla, was produced before a local Baruipur court on Thursday. Special public prosecutor Bivas Chatterjee claimed Molla was "as directly involved in the crime" as Ananda Sardar and Dibakar Sardar, the other two in custody for the crime. The court remanded Molla in police custody till July 20.

NATIONAL HUMAN RIGHTS COMMISSION

Tribune, Chandigarh, 10/07/2026
Page No: 12, Size: 13.60cm × 17.91cm

'None on ground': Hry as NHRC flags 84 cases of bonded labour

The Tribune EXCLUSIVE

ADITI TANDON
TRIBUNE NEWS SERVICE

NEW DELHI, JULY 9

After the National Human Rights Commission flagged 84 cases of bonded labour across Haryana, state officials today told the NHRC that none of these cases could be detected when inspection teams were sent to the ground for checks.

This position was taken by all district magistrates of Haryana who attended a virtual meeting convened by the NHRC to review the flagged bonded labour cases. Present also in the meeting was the Haryana Chief Secretary and top state officials of the labour department.

Speaking exclusively to *The Tribune* after the meeting, NHRC Chairperson Justice V Ramasubramanian (Retd) said the commission had now decided to issue a detailed advisory to Haryana and all other states on how to change the existing government approach to the detection of bonded labour.

"We had called a virtual meeting with Haryana officials after we found their previous responses to the matter unsatisfactory. When we received these 84 complaints of bonded labour mostly across Haryana's brick kilns, we issued notices to district magistrates concerned. They wrote back saying they could not find any case of bonded labour in the state in their inspections. We were not satisfied with the replies and so this virtual meeting was called today. All DMs attended and all stuck to their previous stand that no case of bonded labour could be found in Haryana upon ground inspection," Justice Ramasubramanian said.

NHRC said Haryana officials, however, admitted that inspection teams were not constituted with independent witnesses — a requirement under the SOPs. The commission has now decided to issue a detailed advisory to Haryana and all other states to follow proper standard operating procedures in the matter of constituting inspection teams to assess bonded labour cases.

"We will also say in the advisory that the inspectors should tally production volumes on site with the number of workers registered at the unit being inspected. If the volumes are high and worker numbers are low there is a clear presumption of bonded labour because there is a mismatch," Justice Ramasubramanian said.

He said the commission had recently conducted a similar meeting on bonded labour status in UP, which is the worst-hit sate with 216 cases. After Haryana, the NHRC will also review bonded labour cases of Punjab. He said while it had been 50 years since India enacted The Bonded Labour System (Abolition) Act, 1976, the practice was still prevalent and state governments were still finding it difficult to detect.

SOPs NOT FOLLOWED

NHRC said Haryana officials, however, admitted that inspection teams were not constituted with independent witnesses — a requirement under the standard operating procedures (SOPs). It has now decided to issue a detailed advisory to Haryana and all other states to follow proper SOPs in the matter of constituting inspection teams to assess bonded labour cases.

NATIONAL HUMAN RIGHTS COMMISSION

Rajasthan Patrika, Bhopal, 10/07/2026

Page No: 17, Size: 11.30cm × 18.44cm

एनआईटीटीटीआर की पीएचडी प्रवेश प्रक्रिया

एनएचआरसी का शिकंजा, शिक्षा मंत्रालय से दो सप्ताह में मांगी रिपोर्ट

पत्रिका ZOOM रिपोर्टर
patrika.com

भोपाल. नेशनल इंस्टीट्यूट ऑफ टेक्निकल टीचर्स ट्रेनिंग एंड रिसर्च भोपाल की वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया को लेकर नेशनल ह्यूमन राइट कमीशन ने गंभीर रुख अपनाया है। आयोग ने मामले का प्रथम दृष्ट्या संज्ञान लेते हुए शिक्षा मंत्रालय के उच्च शिक्षा विभाग के सचिव को नोटिस जारी कर दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिए हैं। आयोग के समक्ष दर्ज शिकायत में आरोप लगाया गया है कि वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया का संचालन कानूनी प्रावधानों, आरक्षण नीति तथा प्राकृतिक न्याय के सिद्धांतों के विपरीत किया गया।

शिकायतकर्ता ने शिकायत में बताया कि संस्थान में उपलब्ध 184 पीएचडी सीटों में से केवल 48 सीटों पर ही प्रवेश दिया गया है जबकि 136 सीटें रिक्त छोड़ दी गईं, जिसके कारण आरक्षित वर्ग के योग्य अभ्यर्थियों को पर्याप्त अवसर नहीं मिला और आरक्षण संबंधी संवैधानिक प्रावधानों का प्रभावी पालन नहीं किया गया। शिकायत पर विचार करते हुए एनएचआरसी की पीठ जिसकी अध्यक्षता सदस्य प्रियंक कानूनगो ने की।

> विभाग में कुल चार प्रतिभागियों ने पीएचडी के लिए आवेदन किया था, जिनमें से लिखित परीक्षा के बाद तीन विद्यार्थी इंटरव्यू के लिए पात्र पाए गए। जो कमेटी गठित हुई थी पीएचडी इंटरव्यू के लिए उन्होंने ओवरऑल परफॉर्मेंस के आधार पर उस विभाग में तीनों में से किसी भी कैंडिडेट को चयन योग्य नहीं पाया, इनमें से एक कैंडिडेट हमारे संस्थान का इंटरनल कैंडिडेट भी शामिल था।
>
> **पी के पुरोहित,** डीन, एनआईटीटीटीआर भोपाल

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Faridabad, 10/07/2026

Page No: 8, Size: 21.54cm × 23.55cm

हत्या व बंधुआ मजदूरी का इनामी होडल में पकड़ा गया, थाना प्रभारी निलंबित

यूपी के मुजफ्फरनगर में 25 हजार का था इनामी, जानकारी न देने पर होडल थाना प्रभारी पर कार्रवाई

संवाद न्यूज एजेंसी

होडल। उत्तर प्रदेश के मुजफ्फरनगर में बंधुआ मजदूरी और एक मजदूर की हत्या के चर्चित मामले में करीब नौ महीने से फरार चल रहे आरोपी अंकित बालियान की गिरफ्तारी के बाद जिला पुलिस में प्रशासनिक कार्रवाई हुई है।

आरोपी को 30 जून को होडल थाना पुलिस ने गौढ़ोता चौक के पास अवैध हथियार के साथ गिरफ्तार कर जेल भेज दिया था। बाद में उसके यूपी के चर्चित मामले में वांछित होने की पुष्टि होने पर मुजफ्फरनगर पुलिस को सूचना दी गई। इस मामले में उत्तर प्रदेश पुलिस के साथ समय पर समन्वय नहीं करने को गंभीर मानते हुए जिले के पुलिस अधीक्षक नीतिश अग्रवाल ने होडल थाना प्रभारी सुंदरपाल सिंह को निलंबित कर लाइन हाजिर कर दिया है। मामले की जांच डीएसपी स्तर के अधिकारी को सौंपी गई है।

कई मजदूरों को बंधक बनाने का लगा था आरोप : जानकारी के अनुसार, सितंबर 2025 में उत्तर प्रदेश के मुजफ्फरनगर जिले के गांव मांडी स्थित एक दोना-पत्तल फैक्टरी में श्रम विभाग और पुलिस की संयुक्त कार्रवाई के दौरान राजस्थान, बिहार, उत्तराखंड, उत्तर प्रदेश और मध्य प्रदेश के कई मजदूरों को कथित बंधुआ मजदूरी से मुक्त कराया गया था। इसी कार्रवाई के दौरान नेपाल निवासी अर्जुन का शव फैक्टरी से बरामद हुआ था। इस मामले में मुजफ्फरनगर पुलिस ने फैक्टरी मालिक प्रदीप बालियान, सुपरवाइजर शिवा और रबित को गिरफ्तार कर जेल भेज दिया था। पुलिस के अनुसार, फैक्टरी मालिक का बेटा अंकित बालियान भी इस मामले में नामजद था और उस पर मजदूरों को बंधक बनाकर प्रताड़ित करने के आरोप हैं।

उसकी गिरफ्तारी के लिए उत्तर प्रदेश पुलिस की कई टीमें लगातार प्रयास कर रही थीं, लेकिन वह फरार चल रहा था। 30 जून को होडल थाना पुलिस को सूचना मिली कि एक युवक अवैध हथियार के साथ गौढ़ोता चौक के पास घूम रहा है। पुलिस ने मौके पर पहुंचकर उसे गिरफ्तार कर लिया।

30 जून को अवैध हथियार सहित गिरफ्तार हुआ था आरोपी अंकित बालियान

पूछताछ और जांच के दौरान उसकी पहचान अंकित बालियान के रूप में हुई।

इसके बाद मुजफ्फरनगर पुलिस को सूचना दी गई, लेकिन सूचना देने में हुई कथित देरी और समन्वय की कमी को लेकर उत्तर प्रदेश पुलिस ने पलवल पुलिस के वरिष्ठ अधिकारियों से शिकायत की। शिकायत के बाद एसपी ने थाना प्रभारी के खिलाफ कार्रवाई करते हुए उन्हें निलंबित कर दिया।

बंधुआ मजदूरी से जुड़े मामलों की समीक्षा के लिए वीडियो कॉन्फ्रेंस हिस्सा लेते उपायुक्त। विभाग

होडल पुलिस थाना परिसर। संवाद

बंधुआ मजदूरी के मामलों में संवेदनशीलता से कार्रवाई के दिए गए निर्देश

पलवल। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यम की अध्यक्षता में बृहस्पतिवार को बंधुआ मजदूरी से जुड़े मामलों की समीक्षा के लिए वीडियो कॉन्फ्रेंस आयोजित की गई। इसमें पलवल सहित हरियाणा के विभिन्न जिलों के ईंट-भट्टों से संबंधित मामलों की समीक्षा कर लंबित प्रकरणों के शीघ्र निस्तारण के निर्देश दिए गए। वीडियो कॉन्फ्रेंस में उपायुक्त डॉ. जयेन्द्र सिंह छिल्लर भी शामिल रहे। बैठक के बाद उपायुक्त ने संबंधित विभागों के अधिकारियों को निर्देश देते हुए कहा कि जिले को बंधुआ मजदूरी मुक्त बनाने के लिए सभी विभागों के बीच बेहतर समन्वय जरूरी है। उन्होंने नियमित निरीक्षण, प्रगति रिपोर्ट प्रस्तुत करने और पीड़ितों के प्रभावी पुनर्वास पर विशेष ध्यान देने को कहा। साथ ही सर्वोच्च न्यायालय और केंद्र सरकार के दिशा-निर्देशों का पालन सुनिश्चित करते हुए प्रत्येक पीड़ित को समयबद्ध राहत, कानूनी सहायता और पुनर्वास योजनाओं का लाभ उपलब्ध कराने के निर्देश दिए। संवाद

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Bhopal, 10/07/2026

Page No: 2, Size: 4.60cm × 11.35cm

NITTR में पीएचडी प्रवेश विवाद, मानवाधिकार ने मांगी एक्शन टेकन रिपोर्ट

भोपाल | राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एनआईटीटीआर भोपाल की वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया के मामले में केंद्रीय शिक्षा मंत्रालय के उच्च शिक्षा विभाग के सचिव को नोटिस जारी किया है। आयोग ने शिकायत की जांच कर दो सप्ताह में एक्शन टेकन रिपोर्ट (एटीआर) मांगी है।

शिकायत में आरोप है कि 184 स्वीकृत सीटों में से केवल 48 पर प्रवेश दिए गए, जबकि 136 सीटें खाली छोड़ दी गईं। एससी, एसटी और ओबीसी अभ्यर्थियों को पर्याप्त प्रतिनिधित्व नहीं मिलने का भी आरोप है। एनआईटीटीआर के डीन प्रो. पीके पुरोहित ने कहा कि संबंधित विभाग में चार आवेदन प्राप्त हुए थे। लिखित परीक्षा के बाद तीन अभ्यर्थी साक्षात्कार के लिए पात्र पाए गए, लेकिन चयन समिति ने किसी को चयन योग्य नहीं माना।

NATIONAL HUMAN RIGHTS COMMISSION

Times of India, Mumbai, 10/07/2026

Page No: 10, Size: 29.69cm × 20.80cm

Bengal rape-murder accused shot twice from close range: Autopsy

Dwaipayan Ghosh & Sarthak Ganguly | TNN

Kolkata/Baruipur: Prabash Mondal, 38, prime accused in the rape and murder of a 12-year schoolgirl in Bengal's Baruipur, was shot twice from close range while allegedly fleeing police. Both bullets entered through the back, his autopsy report indicated.

One bullet pierced Prabash's right lung before exiting; the other exited near the right kidney. No bullet fragments were found in the body, an investigating officer said.

State govt had constituted a three-member medical board to conduct the autopsy in compliance with National Human Rights Commission guidelines. On Thursday, the BJP govt handed over the encounter probe to CID, whose investigation will run parallel to the judicial proceedings initiated Wednesday.

"The CID probe will establish if the firing was required for self-protection. All six cops who took Prabash to Surjapur in the wee hours of Wednesday for crime reconstruction will record their statements," an officer said. None from the team will be placed under temporary suspension, a senior Bengal officer confirmed.

Cops have said Prabash snatched the revolver of a cop, Roni Sarkar, and tried to flee.

Those against encounter need 'egg therapy': BJP neta

Bengal panchayat minister Dilip Ghosh said Thursday that intellectuals and communists protesting against the encounter of a key accused in the Baruipur rape-murder would be subjected to "egg therapy".

Ghosh, a former BJP Bengal unit chief, labelled those protesting as "anti-socials". Defending the police encounter, he slammed the likes of CPM's Bikash Ranjan Bhattacharya, former CM Mamata Banerjee, and activist Garga Chattopadhyay for protesting. "They are anti-socials. Communists and intellectuals have always stood behind the rise in crime in society... Break eggs on the heads of these intellectuals," he said. TNN

Amar Ujala, Faridabad, 10/07/2026

Page No: 3, Size: 14.71cm × 15.29cm

जेल में बंदी की मौत पर मानवाधिकार आयोग हुआ सख्त, जांच रिपोर्ट तलब

संवाद न्यूज एजेंसी

बल्लभगढ़। नीमका जिला जेल में न्यायिक हिरासत के दौरान विचाराधीन बंदी रंकित उर्फ रितिक की संदिग्ध परिस्थितियों में हुई मौत के मामले में हरियाणा मानवाधिकार आयोग ने सख्त रुख अपनाया है। आयोग ने मामले का संज्ञान लेते हुए महानिदेशक कारागार से विस्तृत जांच रिपोर्ट तलब की है।

यह रिपोर्ट हरियाणा मानवाधिकार आयोग के महानिदेशक (जांच) के माध्यम से अगली सुनवाई से पहले प्रस्तुत करने के निर्देश दिए गए हैं। आयोग के सदस्य दीप भाटिया ने शिकायत पर सुनवाई करते हुए यह आदेश जारी किए हैं। मामले की अगली सुनवाई 19 अगस्त को निर्धारित की गई है।

शिकायत में आरोप लगाया गया है कि बंदी को न्यायिक हिरासत के दौरान शारीरिक और मानसिक प्रताड़ना का सामना करना पड़ा।

कस्टोडियल डेथ मामले में सीसीटीवी, मेडिकल रिकॉर्ड सुरक्षित रखने के निर्देश

साथ ही यह भी कहा गया कि वह अवसाद से पीड़ित था, लेकिन उसे समय पर विशेषज्ञ चिकित्सकीय और मनोवैज्ञानिक उपचार उपलब्ध नहीं कराया गया था। शिकायत में जेल प्रशासन पर आत्महत्या रोकथाम संबंधी मानकों और जेल नियमों का पालन नहीं करने का भी आरोप लगाया गया है।

असिस्टेंट रजिस्ट्रार डॉ. पुनीत अरोड़ा ने बताया कि आयोग ने तथ्यात्मक रिपोर्ट तलब की है। आयोग ने स्पष्ट किया है कि जांच निष्पक्ष, स्वतंत्र और समयबद्ध होनी चाहिए। और कहा कि यदि किसी स्तर पर लापरवाही या जिम्मेदारी सामने आती है तो नियमानुसार कार्रवाई की जा सके।

कॉल डिटेल रिकॉर्ड सुरक्षित रखने की मांग : शिकायतकर्ता निखिल ने आयोग से मांग की है कि मामले से जुड़े सभी महत्वपूर्ण दस्तावेज और इलेक्ट्रॉनिक साक्ष्य सुरक्षित रखे जाएं। इनमें जेल परिसर की सीसीटीवी फुटेज, कंट्रोल रूम और सुरक्षा टावर की रिकॉर्डिंग, प्रवेश-निकास रजिस्टर, ड्यूटी रजिस्टर, दैनिक डायरी, विजिटर रजिस्टर, मेडिकल रिकॉर्ड सहित अन्य दस्तावेज शामिल हैं।

इसके अलावा संबंधित अधिकारियों के मोबाइल फोन की कॉल डिटेल रिकॉर्ड (सीडीआर), लोकेशन और घटनाक्रम से जुड़े अन्य इलेक्ट्रॉनिक साक्ष्य भी सुरक्षित रखने की मांग की गई है।

NATIONAL HUMAN RIGHTS COMMISSION

Hari Bhoomi, Bhopal, 10/07/2026

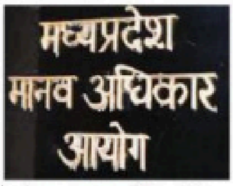
Page No: 5, Size: 8.76cm × 17.78cm

मंत्रालय की जांच, जवाब पर निगाहें टिकी

निटर की पीएचडी प्रवेश प्रक्रिया पर एनएचआरसी का नोटिस, दो सप्ताह में मांगी रिपोर्ट

हरिभूमि न्यूज ▶▶ भोपाल

राजधानी स्थित राष्ट्रीय तकनीकी शिक्षक प्रशिक्षण एवं अनुसंधान संस्थान (निटर) की वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया में लापरवाही सामने आई है। जिसको लेकर राष्ट्रीय मानव अधिकार आयोग ने शिक्षा मंत्रालय को नोटिस जारी कर दो सप्ताह के भीतर जांच रिपोर्ट मांगी है। आयोग ने स्पष्ट कहा है कि शिकायत में लगाए गए आरोप प्रथम दृष्टया मानवाधिकारों के उल्लंघन की ओर इशारा करते हैं। शिकायत के अनुसार निटर भोपाल ने 184 में से केवल 48 सीटें भरीं और 136 सीटें खाली छोड़ दीं, जो कि आरक्षित वर्ग के योग्य अभ्यर्थियों के साथ धोखा है। इससे पूरे सिस्टम पर सवाल खड़े हो रहे हैं। शिकायत में आरोप है कि एससी, एसटी और ओबीसी वर्ग का संयुक्त प्रतिनिधित्व मात्र 6 प्रतिशत तक सिमट गया, जो कि आरक्षण व्यवस्था पर सवाल है।



तीन सवाल जिनके जवाब मांगे

जब सैकड़ों शोधार्थी प्रवेश के लिए संघर्ष कर रहे थे, तब 136 सीटें खाली क्यों छोड़ दी गईं। यदि सीटें उपलब्ध थीं तो प्रवेश क्यों नहीं दिया गया? राष्ट्रीय मानवाधिकार आयोग सदस्य प्रियंक कानूनगो ने आरोपों को गंभीर मानते हुए शिक्षा मंत्रालय के सचिव से दो सप्ताह में विस्तृत कार्रवाई प्रतिवेदन तलब किया है। अब मंत्रालय की जांच और जवाब पर निगाहें टिकी हैं।

पूरी पारदर्शिता बरती गई

विभाग में कुल चार प्रतिभागियों ने पीएचडी के लिए आवेदन किया था। जिनमें से लिखित परीक्षा के बाद कुल तीन विद्यार्थी इंटरव्यू के लिए पात्र पाए गए। जो कमेटी गठित हुई थी, पीएचडी इंटरव्यू के लिए उन्होंने ओवरऑल परफॉर्मेंस के आधार पर उस विभाग में तीनों में से किसी भी कैंडिडेट को चयन योग्य नहीं पाया, जबकि इनमें से एक कैंडिडेट हमारे संस्थान का इंटरनल कैंडिडेट भी था। पूरी पारदर्शिता इसमें बरती गई है एवं उस कमेटी में संस्थान के दूसरे विभाग के भी फैकल्टी मेंबर्स उपस्थित थे।

डॉ. पीके पुरोहित, डीन, निटर, भोपाल

NATIONAL HUMAN RIGHTS COMMISSION

Raj Express, Bhopal, 10/07/2026

Page No: 4, Size: 24.84cm × 23.23cm

NITTTR की पीएचडी प्रवेश प्रक्रिया पर उठे सवाल

NHRC ने शिक्षा मंत्रालय से मामले में जांच कर दो सप्ताह में मांगी रिपोर्ट

● भोपाल/नई दिल्ली/ राज न्यूज नेटवर्क

184 में से 48 सीटों पर ही दिए गए प्रवेश, 136 सीटें खाली छोड़ने और आरक्षण नीति के पालन को लेकर शिकायत

राष्ट्रीय तकनीकी शिक्षक प्रशिक्षण एवं अनुसंधान संस्थान (NITT-TR), भोपाल की वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया राष्ट्रीय मानवाधिकार आयोग (NHRC) की जांच के दायरे में आ गई है। आयोग ने प्रवेश प्रक्रिया में कथित अनियमितताओं और आरक्षण नीति के पालन को लेकर प्राप्त शिकायत पर प्रथम दृष्टया संज्ञान लेते हुए केंद्रीय शिक्षा मंत्रालय के सचिव को नोटिस जारी किया है। मंत्रालय को मामले की जांच कर दो सप्ताह के भीतर कार्रवाई प्रतिवेदन (ATR) आयोग के समक्ष प्रस्तुत करने के निर्देश दिए गए हैं।

राष्ट्रीय मानवाधिकार आयोग को भेजी गई शिकायत में आरोप है कि संस्थान ने वर्ष 2025 की पीएचडी प्रवेश प्रक्रिया के दौरान वैधानिक नियमों, प्राकृतिक न्याय के सिद्धांतों और राष्ट्रीय आरक्षण नीति का पालन नहीं किया। शिकायत के अनुसार 184 उपलब्ध सीटों में से केवल 48 सीटों पर प्रवेश दिए, जबकि 136 सीटें रिक्त छोड़ दी गईं। सीटें खाली होने से पात्र अभ्यर्थियों को प्रवेश नहीं मिला।

Nitttr भोपाल का पक्ष

विभाग में कुल चार प्रतिभागियों ने पीएचडी के लिए आवेदन किया था। जिनमें से लिखित परीक्षा के बाद कुल तीन विद्यार्थी इंटरव्यू के लिए पात्र पाए गए। पीएचडी इंटरव्यू के लिए गठित जो कमेटी ने ओवरऑल परफॉर्मेंस के आधार पर उस विभाग में एक भी कैंडिडेट को चयन योग्य नहीं पाया। जबकि इनमें से एक कैंडिडेट हमारे संस्थान का इंटरनल कैंडिडेट भी था। इसमें पूरी पारदर्शिता बरती गई है एवं उस कमेटी में संस्थान के दूसरे विभाग के भी फैकल्टी मेंबर्स उपस्थित थे।

पी के पुरोहित, डीन, Nitttr भोपाल

Source: https://www.dynamitenews.com/south-india/telangana-food-poisoning-26-students-fall-ill-after-breakfast-at-tribal-residential-school/amp

HomeSouth India Telangana Food Poisoning: 26 students fall ill after breakfast at tribal residential school

Telangana Food Poisoning: 26 students fall ill after breakfast at tribal residential school

Twenty-six students fell ill after breakfast at a Telangana tribal residential school, triggering concern over food safety and hospital facilities.

Post Published By: Komal Pandey
Updated : 9 July 2026, 5:18 PM IST

Telangana: In yet another incident of food poisoning in government-operated residential schools in Telangana, 26 students were taken ill at a tribal residential school in Nagarkurnool district on Thursday.

The students fell ill after breakfast at Chenchu Tribal Government Residential School in Mannanur Village of Amrabad Mandal. The students, shortly after breakfast, experienced symptoms of diarrhoea.

The affected students were rushed to the Mannanur Government Hospital and then taken to other hospital due to unavailability of sufficient beds. The students were made to lie on the floor as the hospital for treatment as the hospital administration cited lack of beds. Parents registered their protest with the authorities over lack of facilities at the hospital.

The affected students were later shifted to Achampet Area Hospital. Some of the students said that they saw insects in the 'khichdi' served to them in the breakfast.

The incident comes just a few days after food poisoning incident at Kamareddy Gurukul School. As many as 33 students were hospitalised after they fell sick following lunch.

Two incidents of food poisoning in residential schools since the beginning of the new academic year has once again spotlighted the concerns over the safety of food served to the students at residential schools. In July last year, National Human Rights Commission (NHRC) had directed the state government to investigate reports of over 800 incidents of suspected food poisoning and submit a detailed report.

NHRC chairperson Justice V. Ramasubramanian said the Commission had taken serious note of the poisoning cases. It came to NHRC's attention that around 48 student deaths involving 886 incidents of food poisoning in gurukul schools across Telangana have occurred.

Meanwhile, students at Telangana University in Nizamabad district staged a massive protest on Thursday demanding a resolution to the drinking water crisis. Expressing their distress over the lack of a proper water supply in recent days, they protested by blocking an RTC bus that had arrived at the university.

IANS

Source: https://www.bizzbuzz.news/politics/26-fall-ill-after-breakfast-at-school-in-tg-1397061

26 fall ill after breakfast at school in TG
BB Bizz Buzz 10 July 2026

Students said they saw insects in khichdi served to them

Hyderabad: In yet another incident of food poisoning in government-operated residential schools in Telangana, 26 students were taken ill at a tribal residential school in Nagarkurnool district on Thursday. The students fell ill after breakfast at Chenchu Tribal Government Residential School in Mannanur village of Amrabad mandal.

The students, shortly after breakfast, experienced symptoms of diarrhoea. The affected students were rushed to the Mannanur Government Hospital and then taken to other hospital due to unavailability of sufficient beds.

The students were made to lie on the floor as the hospital for treatment as the hospital administration cited lack of beds. Parents registered their protest with the authorities over lack of facilities at the hospital. The affected students were later shifted to Achampet Area Hospital. Some of the students said that they saw insects in the 'khichdi' served to them in the breakfast. The incident comes just a few days after food poisoning incident at Kamareddy Gurukul School. As many as 33 students were hospitalised after they fell sick following lunch. Two incidents of food poisoning in residential schools since the beginning of the new academic year has once again spotlighted the concerns over the safety of food served to the students at residential schools.

In July last year, National Human Rights Commission (NHRC) had directed the state government to investigate reports of over 800 incidents of suspected food poisoning and submit a detailed report. NHRC chairperson Justice V Ramasubramanian said the Commission had taken serious note of the poisoning cases. It came to NHRC's attention that around 48 student deaths involving 886 incidents of food poisoning in gurukul schools across Telangana have occurred.

Meanwhile, students at Telangana University in Nizamabad district staged a massive protest on Thursday demanding a resolution to the drinking water crisis.

Expressing their distress over the lack of a proper water supply in recent days, they protested by blocking an RTC bus that had arrived at the university.

Source: https://nagalandpost.com/nsf-reiterates-demand-for-justice-for-6-naga-victims/

NSF reiterates demand for justice for 6 Naga victims
July 10, 2026
Correspondent

KOHIMA, JUL 9 (NPN): The Naga Students' Federation (NSF) on Thursday organised a candlelight vigil in Kohima in memory of six Naga men abducted from Leilon Vaiphei Kuki village in Manipur on May 13 and whose bodies were recovered on June 10. The programme was also held in solidarity with the bereaved families and to demand justice.

Addressing the gathering, Nagaland Tribal Hohos Coordination Committee convenor Thejao Vihienuo said the gathering had assembled with heavy hearts to pay tribute to the six Nagas who were kidnapped on May 13 and whose remains were recovered nearly a month later.

Referring to the historical relationship between Nagas and Kukis, Vihienuo claimed that Kukis had originally come to Naga areas as mercenaries and were later allowed by Naga ancestors to settle and establish villages. He alleged that despite the hospitality extended to them, they were never satisfied.

He also referred to a 1956 letter purportedly written by the Kuki Union of Naga Hills to the Prime Minister of India seeking 300 self-loading rifles to fight what he said were described as "Naga gangsters."

He further claimed that Kukis were later inducted into village guards and provided arms.

Vihienuo maintained that Nagas had continued to look forward to peaceful coexistence but alleged that the killing of the six Nagas reflected deep hatred towards the Naga people. He claimed the victims were brutally killed and their bodies mutilated in an inhuman manner.

According to him, the only fault of the six victims was that they were peace-loving Nagas. He alleged that the incident reflected what "the Kukis" intended to do to every Naga, while asserting that Nagas had nevertheless exercised restraint and patience.

Appealing to Kuki leaders, Vihienuo urged them to stop what he termed a "misadventure" and not leave behind a legacy of hatred and treachery for future generations. He asked them to live peacefully with neighbouring communities and said acts of violence would bring lasting shame to future generations.

He also appealed to the Manipur government and the Government of India to fulfil what he described as the peaceful and just demands of the United Naga Council (UNC). He warned that failure to address those demands could lead to a wider spread of violence and expressed support for the UNC's demand for justice.

Delivering the presidential address, NSF president Mteisuding Heraang said the six Naga men had been brutally murdered and buried in different locations. He said the gathering was a demonstration of Naga unity and a message to Kuki militants and the Government of India that Naga lives could not be treated in such a manner.

Holding both Kuki militants and the Government of India accountable, Heraang alleged that the Centre was attempting to repeat what he described as past efforts to suppress the Nagas and warned both not to test the patience of the Naga people.

He maintained that Nagas had never waged war against any community and had always advocated peace and harmony. However, he cautioned that if the patience of the Naga people continued to be tested, they would not remain silent.

Heraang also alleged that draconian laws had been imposed to suppress the Nagas and claimed that an "extra proxy war" was being waged against them. He described the vigil as a symbol of Naga unity and urged all Nagas to remain united, saying that while the violence was taking place in South Nagalim today, it could happen

elsewhere tomorrow.

Later, speaking to media persons, Heraang said the federation organised the vigil because the six Naga brothers had been brutally killed and that the NSF considered it necessary to demand justice from both the Government of India and the Manipur government.

Describing the killings as an inhuman act allegedly committed by Kuki militants, he reiterated that Nagas had consistently advocated peace but alleged that Kukis had launched attacks against the Naga people. He demanded that those responsible be identified, arrested and prosecuted in accordance with the law.

On whether the NSF had fixed a deadline for action, Heraang said no deadline had been set. However, he said the Government of India should announce a timeline for the investigation and ensure justice for the six slain Naga brothers.

Meanwhile, the NSF also submitted a memorandum to the President of India through the Governor of Nagaland, seeking urgent intervention to ensure justice, accountability and protection for Naga civilians affected by the ongoing conflict in Manipur.

Copies of the memorandum were also forwarded to the Prime Minister, Union Home Minister, Governors and Chief Ministers of Nagaland and Manipur, the National Human Rights Commission, National Commission for Scheduled Tribes, United Nations agencies, diplomatic missions, national and international human rights organisations, media organisations, and various Naga political, tribal and civil society bodies.

Source: https://www.ap7am.com/en/130946/telangana-26-students-taken-ill-after-breakfast-at-a-residential-school

Telangana: 26 students taken ill after breakfast at a residential school
09-07-2026 Thu 13:49 | Local | IANS

Hyderabad, July 9 : In yet another incident of food poisoning in government-operated residential schools in Telangana, 26 students were taken ill at a tribal residential school in Nagarkurnool district on Thursday.

The students fell ill after breakfast at Chenchu Tribal Government Residential School in Mannanur Village of Amrabad Mandal.

The students, shortly after breakfast, experienced symptoms of diarrhoea. The affected students were rushed to the Mannanur Government Hospital and then taken to other hospital due to unavailability of sufficient beds.

The students were made to lie on the floor as the hospital for treatment as the hospital administration cited lack of beds. Parents registered their protest with the authorities over lack of facilities at the hospital.

The affected students were later shifted to Achampet Area Hospital.

Some of the students said that they saw insects in the ‘khichdi’ served to them in the breakfast.

The incident comes just a few days after food poisoning incident at Kamareddy Gurukul School. As many as 33 students were hospitalised after they fell sick following lunch.

Two incidents of food poisoning in residential schools since the beginning of the new academic year has once again spotlighted the concerns over the safety of food served to the students at residential schools.

In July last year, National Human Rights Commission (NHRC) had directed the state government to investigate reports of over 800 incidents of suspected food poisoning and submit a detailed report.

NHRC chairperson Justice V. Ramasubramanian said the Commission had taken serious note of the poisoning cases. It came to NHRC’s attention that around 48 student deaths involving 886 incidents of food poisoning in gurukul schools across Telangana have occurred.

Meanwhile, students at Telangana University in Nizamabad district staged a massive protest on Thursday demanding a resolution to the drinking water crisis.

Expressing their distress over the lack of a proper water supply in recent days, they protested by blocking an RTC bus that had arrived at the university.

Source: https://english.gujaratsamachar.com/news/national/ed-raids-in-ups-former-sp-mla-in-money-laundering-probe-14035224032

Local Hospital Runs Out of Beds After Food Poisoning Scare in Telangana
By GS Team 9 Jul 2026

26 tribal school students in Telangana were hospitalized with suspected food poisoning after breakfast, sparking protests and renewing food safety concerns in state-run hostels. This follows a similar incident and NHRC's prior warnings about hygiene and student deaths in Gurukul schools. Separately, Telangana University students protested over a lack of drinking water.

At least 26 students were hospitalised on Thursday after allegedly suffering food poisoning at a government-run tribal residential school in Telangana's Nagarkurnool district, renewing concerns over food safety in state-operated hostels.

The incident occurred at the Chenchu Tribal Government Residential School in Mannanur village under Amrabad mandal, where students reportedly developed diarrhoea shortly after eating breakfast.

Students shifted
The affected students were initially taken to the government hospital in Mannanur. However, due to an insufficient number of beds, several students were reportedly made to lie on the floor while receiving treatment.

As their condition required further medical attention, the students were later shifted to the Area Hospital in Achampet.

The situation triggered protests from parents, who questioned the lack of basic medical facilities at the local hospital.

Students allege insects found in breakfast
Some students claimed they had noticed insects in the khichdi served during breakfast before they fell ill.

Health officials are expected to examine the food samples to determine the exact cause of the illness.

Second food poisoning incident in days
The latest case comes only days after 33 students at a Gurukul school in Kamareddy district were hospitalised after reportedly falling ill following lunch.

The back-to-back incidents have once again raised concerns about hygiene standards and food quality in Telangana's government-run residential schools.

NHRC had flagged repeated incidents
The issue had previously drawn the attention of the National Human Rights Commission (NHRC), which last year directed the Telangana government to investigate repeated cases of suspected food poisoning in residential schools.

The Commission had noted reports of around 886 suspected food poisoning incidents and 48 student deaths linked to Gurukul schools across the state, while seeking a detailed report from the government.

Separate student protest over drinking water
In a separate development on Thursday, students at Telangana University in Nizamabad district staged a protest over the lack of drinking water on campus.

The protesting students blocked an RTC bus, demanding immediate restoration of water supply and improved basic facilities.

Source: opindia.com/news-updates/uttaranchal-post-graduate-college-dehradun-hindu-students-punished-for-wearing-tilak-at-medical-college-nhrc-takes-cognisance-details/

Dehradun: Medical college punishes Hindu students for wearing tilak, cuts off their kalavas but allows Muslim students to wear hijab, NHRC takes cognisance of religious discrimination

July 9, 2026 | 2:08 PM

The National Human Rights Commission (NHRC) on Tuesday (7th July) took cognisance of a complaint, which highlighted how Hindu students at Uttaranchal Post Graduate College, Dehradun, Uttarakhand, are facing religious discrimination by being prohibited from wearing Hindu religious symbols like Bindi, Tilak and Kalawa.

The complaint filed on 2nd July, 2026, stated that Hindu students wearing any of these symbols are marked absent, their religious symbols are forcibly removed, and they are photographed for disciplinary action. On the contrary, Muslim students are permitted to wear burqas. According to Hinduphobia Tracker, this was done on the instructions of the college principal, Alphonsa Mathew. The complaint had urged the NHRC to intervene and demanded an independent inquiry into the matter and disciplinary/legal action against the responsible officials.

Responding to the complaint, the NHRC directed the Registry to issue a notice to the Chairman, University Grants Commission, Delhi, the Secretary, Department of Higher Education, Government of Uttarakhand, the Secretary, Medical Education, Uttarakhand, the Principal, Uttaranchal (P.G.) College of Bio-Medical Sciences & Hospital, Dehradun, Uttarakhand, the District Magistrate and the SSP, Dehradun, Uttarakhand, directing them to get an inquiry conducted into the allegations and submit an Action Taken Report within two weeks to the Commission.

The complainant sought the intervention of the Commission in the matter, as such practices were said to violate equality, freedom of conscience, dignity, and therefore the complainant prayed for an independent inquiry, reports to be called from the Government of Uttarakhand, and the college management, protection of students against retaliation or harassment, examination of discriminatory policies, disciplinary/legal action against responsible officials, and framing of transparent, non-discriminatory guidelines on religious expression consistent with the Constitution and regulatory norms.

Source: https://timesofindia.indiatimes.com/city/kolkata/baruipur-rape-murder-accused-shot-twice-from-behind-autopsy-report/articleshow/132297828.cms

Baruipur rape-murder accused shot twice from behind: Autopsy report
Dwaipayan Ghosh & Sarthak Ganguly Jul 10, 2026, 01.26 AM IST

Dwaipayan Ghosh & Sarthak GangulyKolkata/Baruipur: Baruipur rape-murder accused Prabash Mondal, 38, was shot twice from close range while fleeing, with both bullets entering through the back and exiting the body, his autopsy report has indicated. One bullet pierced Mondal's right lung before exiting, while the other exited near the right kidney.

No bullet or bullet fragments were found in the body, an investigating officer said.

The state health department constituted a three-member medical board to conduct the autopsy in compliance with guidelines of the National Human Rights Commission.

On Thursday, the govt handed over the encounter probe to CID, whose investigation will run parallel to the judicial proceedings initiated on Wednesday. An FIR has been lodged at Baruipur police station over the firing. NHRC rules stipulate that a senior officer, excluding those involved in the shootout, will head the probe.
"The CID probe will establish if the firing was indeed required for self-protection. All six cops who took Prabash to Surjapur in the wee hours of Wednesday for a reconstruction of the 12-year-old schoolgirl's rape-murder will record their statements before the CID team," an officer said. None from the encounter team will be placed under temporary suspension, a senior Bengal Police officer confirmed.

During debriefing, sub-Inspector Argha Mondal told his seniors that Prabash suddenly snatched the revolver of Canning police circle-in charge Roni Sarkar from his waist and tried to flee across the marshland. Police officers chased him, but Prabash allegedly fired one round at the cops. To protect himself and his colleagues, Mondal fired at Prabash with his service revolver.

The six cops also claimed that they did not wish to take the accused to Surjapur during daytime as a lynching had already claimed an innocent life there and "tempers were still frayed". They said since the rape-murder took place at night, they wanted to figure out the movement of the accused.

On Thursday morning, a CID team visited the encounter spot. "We completed mapping of the spot. The spent cartridges have been sent for ballistic testing along with the weapons. We are waiting for the full post-mortem report to ascertain if it aligns with our findings from the field," said an officer.

The fourth rape-murder accused, Kabir Molla, was produced before a local Baruipur court on Thursday. Special public prosecutor Bivas Chatterjee claimed Molla was "as directly involved in the crime" as Ananda Sardar and Dibakar Sardar, the other two in custody for the crime. The court remanded Molla in police custody till July 20.

Source: https://www.orissapost.com/sexual-abuse-by-hm-nhrc-seeks-report-on-aid-for-victim/

Sexual abuse by HM: NHRC seeks report on aid for victim

PNN Updated: July 9th, 2026, 10:16 IST in State, Top Stories

Kendrapada: The National Human Rights Commission (NHRC) has directed the Jajpur District Magistrate and Superintendent of Police to submit an action-taken report (ATR) within four weeks on the payment of monetary compensation to a 13-year-old girl who was allegedly sexually assault ed by her school headmaster.

The apex rights body passed the order while hearing a petition filed by Kendrapada-based human rights defender Sagar Jena, who sought the commission's intervention to ensure compensation for the minor survivor in accordance with the provisions of the Protection of Children from Sexual Offences (POCSO) Act and its Rules.

According to the petition, the incident occurred under the jurisdiction of Jajpur Sadar Police Station April 17, 2025.

The complainant alleged that the headmaster sexually harassed the Class VIII student after asking her to collect a file from the school office.

Taking cognisance of the complaint, the NHRC had, Ju ly 25, 2025, issued a notice to the Jajpur SP, directing him to conduct an inquiry into the allegations and submit an ATR within four weeks.

In compliance with the commission's directions, the SP submitted a report based on the findings of the Sub-Divisional Police Officer (SDPO), Jajpur.

The report stated that following a written complaint lodged by the victim's mother April 21, 2025, Jajpur Sadar Police registered a case under Sections 74 and 75 of Bharatiya Nyaya Sanhita (BNS), read with Section 8 of the POCSO Act, against the accused headmaster.

During the investigation, the investigating officer recorded the statements of the minor survivor and other witnesses under the relevant provisions of the BNS.

The victim's statement was also recorded before the court under Bharatiya Nagarik Suraksha Sanhita (BNSS). The accused headmaster was arrested April 23, 2025, and produced before the court on the same day.

The police informed the NHRC that the investigation is still in progress and the final form (chargesheet) has not yet been submitted.

After examining the police report, the NHRC observed that while criminal proceedings had been initiated under the relevant provisions of the BNS and the POCSO Act, the report was silent on whether monetary relief had been provided to the minor survivor as mandated under the POCSO Act and its Rules.

Observing this omission, the rights panel directed the District Magistrate and the Jajpur SP to submit a detailed ATR within four weeks specifically on the issue of providing compensation to the victim.

Source: https://assamtribune.com/national/breakfast-leaves-26-students-ill-at-telangana-residential-school-1614071

Breakfast leaves 26 students ill at Telangana residential school
By The Assam Tribune - 9 July 2026 2:31 PM

Hyderabad, July 9: In yet another incident of food poisoning in government-operated residential schools in Telangana, 26 students were taken ill at a tribal residential school in Nagarkurnool district on Thursday.

The students fell ill after breakfast at Chenchu Tribal Government Residential School in Mannanur Village of Amrabad Mandal.

The students, shortly after breakfast, experienced symptoms of diarrhoea. The affected students were rushed to the Mannanur Government Hospital and then taken to other hospital due to unavailability of sufficient beds.

The students were made to lie on the floor as the hospital for treatment as the hospital administration cited lack of beds. Parents registered their protest with the authorities over lack of facilities at the hospital.

The affected students were later shifted to Achampet Area Hospital.

Some of the students said that they saw insects in the 'khichdi' served to them in the breakfast.

The incident comes just a few days after food poisoning incident at Kamareddy Gurukul School. As many as 33 students were hospitalised after they fell sick following lunch.

Two incidents of food poisoning in residential schools since the beginning of the new academic year has once again spotlighted the concerns over the safety of food served to the students at residential schools.

In July last year, National Human Rights Commission (NHRC) had directed the state government to investigate reports of over 800 incidents of suspected food poisoning and submit a detailed report.

NHRC chairperson Justice V. Ramasubramanian said the Commission had taken serious note of the poisoning cases. It came to NHRC's attention that around 48 student deaths involving 886 incidents of food poisoning in gurukul schools across Telangana have occurred.

Meanwhile, students at Telangana University in Nizamabad district staged a massive protest on Thursday demanding a resolution to the drinking water crisis.

Expressing their distress over the lack of a proper water supply in recent days, they protested by blocking an RTC bus that had arrived at the university.

--IANS

Source: https://www.thehindu.com/news/national/how-jaswant-singh-khalra-uncovered-police-brutality-in-punjab-and-what-price-he-paid-for-it/article71201131.ece

How Jaswant Singh Khalra uncovered police brutality in Punjab, and what price he paid for it

With Satluj bringing back the spotlight on State violence on youth of Punjab during 1990s, here is why Jaswant Singh Khalra remains a revered figure even today

Updated - July 09, 2026 07:30 pm IST
Indrani Pal

The sudden removal of the Punjabi film Satluj from an OTT platform, within 48 hours of its release, has sparked a renewed interest on the life of the human rights activist Jaswant Singh Khalra and his fight for justice against extrajudicial cremations in the 1990s in Punjab.

Even as Zee5 warned against piracy, singer Diljit Dosanjh, who portrays Khalra in the movie, encouraged people to watch Satluj wherever and however they can. "One day truth always comes out," Dosanjh stated. The film, which has been referred by the government to an Inter-Departmental Committee (IDC) constituted under the IT Rules 2021 for a detailed examination, unnerves viewers with its depiction of State violence on youth of Punjab during 1990s. History reminds us why Jaswant Singh Khalra, who fought for a generation scarred by police brutality, remains a revered figure in Punjab even today.

When firewood purchase exposed extrajudicial killings
The Committee for Coordination on Disappearances in Punjab (CCDP) was formed in 1997 to look into the human right violations committed in Punjab during the police operations against Khalistani separatist elements. Their report, Reduced To Ashes: The Insurgency and Human Rights in Punjab, explains how Jaswant Singh Khalra, the general secretary of the Akali Dal's human rights wing, unearthed the alleged cases of "secret" cremations of unidentified bodies and extrajudicial killings in Punjab.

Khalra, a law graduate, was working in a bank when he began investigating the disappearances of his colleagues. He then discovered a note from the Amritsar municipal corporation with names of people cremated by the police. He released the findings as a press note and supported the claims with proofs of firewood purchase registers from a crematorium in Amritsar district. He also furnished these records in the writ petition while approaching the Punjab and Haryana High Court demanding an investigation but the court dismissed his petition, saying that the petitioner had no locus standi in the matter.

Undeterred by constant threats and obstruction, Khalra continued his quest for justice for the grieving families. In June 1995, he gave a speech in front of Canadian lawmakers on police excess. Three months later, on September 6, 1995, he was abducted from his Amritsar residence. Khalra's family moved the Supreme Court, which directed the CBI to probe his abduction and also to take into account the evidence gathered by Khalra on the allegations of cremation of unidentified bodies and extrajudicial killings.

The CBI concluded that Punjab police officers had taken Khalra to a police station in Tarn Taran and was

subsequently killed in custody. In its report, apart from identifying nine police officers involved in the abduction and murder of Khalra, it disclosed details on 2,097 illegal cremations in Amritsar district. The Supreme Court directed the National Human Rights Commission (NHRC) "to have the matter examined in accordance with the law and determine all the issue which are raised before the commission".

The Supreme Court remarked in its order, "in case it is found that the facts stated in the Press Note [released by Jaswant Singh Khalra] are correct — even partially — it would be a gory-tale of Human rights violations. It is horrifying to visualise that dead bodies of large number of persons, allegedly thousands, could be cremated by the police unceremoniously with a label "unidentified".

NHRC reports on human rights violation in Punjab
In its annual reports spanning 1995 to 2000, the National Human Rights Commission published detailed findings from its investigation into extrajudicial killings and disappearances."

The NHRC formally recorded the abduction in its annual report of the year 1995-96, under the chapter "Human rights in the areas of terrorism and insurgency". The Commission noted its deep concern over both insurgent violence and State excesses, stating, "the Commission is profoundly grieved when reports are received both of terrorist excesses, and of the excessive use of force by the instrumentalities of State, of unaccounted disappearances or of deaths in circumstances that are suspicious, such as those where allegations are made of "false encounters"

The NHRC's annual report for the year 1998-99, stated that though the petitioners have asked all cases of "extra-judicial eliminations, or involuntary disappearances, fake encounters, abductions and killings etc." across Punjab to be investigated, the Central and Punjab governments argued that the inquiry should be restricted to 2,097 cremations in the districts of Amritsar, Tarn Taran, and Majitha.

For the first time in 1999, the Punjab government published list of all the cremations done by the police of "un-claimed/un-identified bodies" in the three districts between June and December in 1994. Following this, 88 claims were received from the families to identify their family members and claim compensation.

The process expanded significantly in 2004. That year, the NHRC published a public notice in The Tribune featuring an updated registry compiled by the CBI, urging more next of kin to come forward, identify the deceased, and file claims.

The CBI had submitted details identifying 582 bodies, partially identifying 278, and leaving 1,237 entirely unidentified.

The process of raising claims were not easy for the affected families. In August, 2004 The Hindu reported that the process of raising the claim as required by the NHRC was difficult as many witnesses who could have provide details had already died and in other cases either relatives didnt have proper documents or narrative on the incidents grew inconsistent.

Harshinder Singh, a Chandigarh-based advocate, said that during the period of terrorism, due to the backwardness of these people, the security forces took them granted to inflict excesses. It was an uphill task for families of the victims to come out to stake their claims as memories return withmore apprehensions regarding the repeat of the dark days, when security forces tormented them, he added.

Supreme Court on the abduction and subsequent murder of Jaswant Singh Khalra
On November 18, 2005, an Additional Sessions court convicted six police officers in the Khalra abduction and murder case. The court awarded life imprisonment with fines to Deputy Superintendent of Police Jaspal Singh and ASI Amarjit Singh, and seven years prison to Prithipal Singh, Satnam Singh, Surinderpal Singh, Jasbir Singh and Amarjit Singh. Later, the Punjab and Haryana High Court acquitted Amarjit Singh and sentenced the other four policemen to life imprisonment, which was eventually upheld by the Supreme Court in 2011.

While dismissing the appeals filed by convicted policemen, a Supreme Court Bench of Justices P. Sathasivam and

B.S. Chauhan said: “When the matter comes to the court, it has to balance the protection of fundamental rights of an individual and duties of the police. It cannot be gainsaid that freedom of an individual must yield to the security of the State. The State must protect victims of torture, ill treatment as well as the human rights defender fighting for the interest of the victims, giving the issue serious consideration for the reason that victims of torture suffer enormous consequences psychologically.”

Forgotten justice

Although the media and judiciary had nearly let the issue be forgotten, in 2017 in a report titled ‘Identifying the Unidentified’, the Punjab Documentation and Advocacy Project (PDAP) claimed to have collated details of “systematic killings by the Punjab police and security services” from 1980s to mid-1990s.

“Our preliminary findings have shown that more than 95% of these reported encounter killings were fake… meaning that these were extra-judicial executions,” the PDAP told The Hindu.

The report claimed that 5,648 mass cremations of unclaimed and unidentified persons took place in Punjab during the period. It gave account of another 2,609 cases where identities of the victims are known.

Senior advocate and rights activist Colin Gonsalves said not a single policeman went to jail or got life imprisonment for “killing in cold blood of people in custody”. “State terror is the deadliest of terror. There is no media coverage, no court cases, no documentation.”

Prayer for the victims

Despite its censorship, Satluj has successfully forced a conversation back into the mainstream on due justice against state violence in Punjab. Even after the restrictions there are videos doing rounds of public screening of the film in Punjab, with Shiromani Akali Dal president Sukhbir Singh Badal on Wednesday (July 8, 2026) saying that his party will screen the film ‘Satluj’ in every village and corner of Punjab.

The Akal Takht said it will hold ‘ardas’ (prayers) on the banks of the Satluj river at Harike Pattan on July 14 for the eternal peace of those innocent Sikh youths whose stories were revived by the film. Jathedar of Akal Takht, Giani Kuldeep Singh Gargajj, said that, no collective ardas has previously been held “for the innocent youths, women, elderly people, and children who fell victim to government and police excesses in Punjab”.

Source: https://www.tribuneindia.com/news/top-headlines/none-found-on-ground-haryana-officials-as-nhrc-flags-84-cases-of-bonded-labour-in-state/amp

None found on ground': Haryana officials as NHRC flags 84 cases of bonded labour in state

The Tribune Exclusive: Commission to issue a detailed advisory to all states to follow proper standard operating procedures in the matter of constituting inspection teams to assess bonded labour cases.

Aditi Tandon Tribune News Service
New Delhi, Updated At : 01:56 AM Jul 10, 2026 IST

After the National Human Rights Commission flagged 84 cases of bonded labour across Haryana, state officials today told the NHRC that none of these cases could be detected when inspection teams were sent to the ground for checks.

This position was taken by all district magistrates of Haryana who attended a virtual meeting convened by the NHRC to review the flagged bonded labour cases. Present also in the meeting was the Haryana Chief Secretary and top state officials of the labour department.

Speaking exclusively to The Tribune after the meeting, NHRC Chairperson Justice V Ramasubramanian (Retd) said the commission had now decided to issue a detailed advisory to Haryana and all other states on how to change the existing government approach to the detection of bonded labour.

"We had called a virtual meeting with Haryana officials after we found their previous responses to the matter unsatisfactory. When we received these 84 complaints of bonded labour mostly across Haryana's brick kilns, we issued notices to district magistrates concerned. They wrote back saying they could not find any case of bonded labour in the state in their inspections. We were not satisfied with the replies and so this virtual meeting was called today. All DMs attended and all stuck to their previous stand that no case of bonded labour could be found in Haryana upon ground inspection," Justice Ramasubramanian said.

NHRC said Haryana officials, however, admitted that inspection teams were not constituted with independent witnesses — a requirement under the SOPs. The commission has now decided to issue a detailed advisory to Haryana and all other states to follow proper standard operating procedures in the matter of constituting inspection teams to assess bonded labour cases.

We will also say in the advisory that the inspectors should tally production volumes on site with the number of workers registered at the unit being inspected. If the volumes are high and worker numbers are low there is a clear presumption of bonded labour because there is a mismatch," Justice Ramasubramanian said.

He said the commission had recently conducted a similar meeting on bonded labour status in UP which is the worst hit with 216 cases. After Haryana, the NHRC will also review bonded labour cases of Punjab.

The Chairperson lamented that while it has been 50 years since India enacted The Bonded System Abolition Act in

1976, the practice is still prevalent and state governments are still finding it difficult to detect.

Justice Ramasubramanian said at the Haryana meeting today, the abolition of bonded labour was one segment where all three pillars of democracy have intervened -- Parliament has enacted laws, judiciary has passed orders and executive has issued standard operating procedures.

Source: https://hindi.news18.com/blogs/anil-pandey/human-trafficking-is-a-global-problem-can-be-stopped-by-collective-international-efforts-ws-l-10642061.html

साझा वैश्विक प्रयासों से ही रुकेगा मानव दुर्व्यापार

मानव दुर्व्यापार एक वैश्विक अपराध है, जिसमें 2 करोड़ से अधिक लोग शिकार हैं. यह हथियारों और ड्रग्स के बाद तीसरा सबसे बड़ा संगठित अपराध है. भारत में इसके खिलाफ प्रयास जारी हैं, पर वैश्विक सहयोग जरूरी है

Source: News18Hindi
Last updated on:July 9, 2026 12:36 PM IST

ओडिशा की एक आदिवासी किशोरी को नौकरी का प्रलोभन देकर देकर झांसी लाया गया और तीन महीने तक उसके यौन शोषण के बाद एक अन्य व्यक्ति को बेच दिया गया. एक स्थानीय अधिवक्ता की मदद से वह झांसी पुलिस के पास पहुंची लेकिन पुलिस ने मामला दर्ज करने के बजाय उसे ओड़ीशा जाने वाली ट्रेन में बैठा दिया.

जब यह खबर सुर्खियां बनी तो राष्ट्रीय मानवाधिकार आयोग ने जून 2026 में इसका संज्ञान लेते हुए उत्तर प्रदेश के पुलिस महानिदेशक को नोटिस जारी कर जवाब मांगा. मानवाधिकार आयोग को इसका संज्ञान लेना पड़ा क्योंकि इतने संगीन मामले में भी झांसी पुलिस ने उसके बयान तो दर्ज किए लेकिन कोई कार्रवाई नहीं की जबकि यह सीधे तौर पर ह्यूमन ट्रैफिकिंग यानी मानव दुर्व्यापार का मामला था.

संयुक्त राष्ट्र मादक पदार्थ एवं अपराध कार्यालय के अनुसार, “आर्थिक लाभ के लिए किसी व्यक्ति का शोषण करने के उद्देश्य से बल, प्रलोभन, धोखे या छल-कपट के माध्यम से उसकी भर्ती, आवाजाही, स्थानांतरण, छिपाकर रखने और जबरन काबू में रखना मानव दुर्व्यापार है.” यहां बच्ची को धोखे से लाया गया और यौन शोषण के बाद उसे किसी और को बेच दिया गया जहां उसका फिर लंबे समय तक यौन शोषण होता रहा.

यह किसी एक बच्ची के साथ हुआ मामला नहीं है बल्कि पूरी दुनिया में एक ढर्रा है. अंतरराष्ट्रीय श्रम संगठन (आईएलओ) का मानना है कि दुनिया भर में दो करोड़ से ज्यादा लोग मानव दुर्व्यापार के शिकार हैं और इसमें 55 प्रतिशत महिलाएं और 26 प्रतिशत बच्चे हैं. यह हथियारों और ड्रग्स के बाद दुनिया का तीसरा सबसे बड़ा संगठित अपराध है. महिलाएं और बच्चे खास तौर से इनके निशाने पर हैं क्योंकि इनकी कमाई का एक बड़ा हिस्सा देह व्यापार और बच्चों से बंधुआ मजदूरी के रास्ते आता है. आईएलओ के ही आंकड़े ही बताते हैं कि ट्रैफिकिंग से सालाना 150 अरब डॉलर की अवैध कमाई होती है जिसमें 99 अरब डॉलर देह व्यापार से जबकि बाल श्रम की कमाई का हिस्सा 51 अरब डॉलर है.

देश-विदेश के सुधी विश्लेषक ट्रैफिकिंग के पीछे गरीबी, अशिक्षा, युद्ध, जलवायु संकट से उपजे बाढ़, सूखे को जिम्मेदार ठहराते हैं लेकिन किसी को धोखा या धमकी देकर कहीं ले जाने और फिर उसे अंतहीन शोषण के दलदल में धकेलने के जिम्मेदार ट्रैफिकर ही हैं. ये परभक्षी ट्रैफिकर ही हैं जो किसी की गरीबी, मजबूरी, नासमझी या भोलेपन का फायदा उठाते हैं और उसके शोषण की कीमत पर अपनी जेब भरते हैं.

संगठित ट्रैफिकिंग गिरोह कानून को ठेंगे पर रखते हैं क्योंकि कानूनी सजा जो प्रतिरोधक का काम करती है, वो इन मामलों में बहुत कम है और मुनाफा बेहिसाब है. ट्रैफिकिंग एकमात्र ऐसा धंधा है जहां मांग और आपूर्ति दोनों एक ही चीज की है और वह है मनुष्यों की. ड्रग्स और हथियार जहां एक बार ही बेचा जा सकता है, वहीं आदमियों को बार-बार बेचा जा सकता है. यही वजह है कि कम जोखिम और भारी मुनाफे वाले इस आपराधिक धंधे में लिप्त गिरोह कानून प्रवर्तन एजेंसियों को चकमा देने के लिए नित नए तरीके अपना रहे हैं.

भारत में मीडिया और नागरिक समाज संगठनों के प्रयासों से लोग ट्रैफिकिंग जैसे जघन्य अपराध के बारे में जागरूक हुए हैं और प्रशासनिक सक्रियता बढ़ी है. बाल अधिकारों की सुरक्षा के लिए देश में नागरिक समाज संगठनों के सबसे बड़े नेटवर्क जस्ट राइट्स फॉर चिल्ड्रेन (जेआरसी) के 250 से भी अधिक सहयोगी संगठन ट्रैफिकिंग की रोकथाम के प्रयासों में लगे हैं. भारत में खास तौर से रेलवे ट्रैफिकिंग की जीवन रेखा है. इसी के जरिए बच्चों को ले जाया जाता है. जेआरसी के सहयोगी संगठन एसोसिएशन फॉर वालंटरी एक्शन (एवीए) ने ट्रेनों के जरिए ट्रैफिकिंग की रोकथाम के लिए रेलवे पुलिस फोर्स (आरपीएफ) के साथ समझौता किया है. आरपीएफ के जवानों व अफसरों को मानव दुर्व्यापारियों और ट्रैफिकिंग करके ले जाए जा रहे बच्चों की पहचान का जवानों को

प्रशिक्षण दिया जा रहा है. इसके नतीजे शानदार रहे हैं और पिछले कुछ वर्षों में हजारों बच्चों को छुड़ाया गया है और बड़ी संख्या में ट्रैफिकर गिरफ्तार किए गए हैं.

कह सकते हैं कि भारत ने ट्रैफिकिंग की रोकथाम की दिशा में गंभीर प्रयास किए हैं लेकिन लातीनी अमेरिकी, अफ्रीकी और चंद एशियाई देशों के बारे में यह दावे से नहीं कहा जा सकता. ट्रैफिकिंग गिरोह खास तौर से उन देशों में ठिकाने बना रहे हैं जहां राज्य की सत्ता पर पकड़ ढीली है और कानून पर अमल कमजोर. हिंसा व गृहयुद्ध से त्रस्त म्यांमा जैसे देश इसके उदाहरण हैं. ट्रैफिकिंग गिरोह लोगों को अच्छी नौकरी का झांसा देते हैं और फिर म्यांमा के श्रम शिविरों में बंधक बना लेते हैं जहां इन्हें साइबर ठगी को मजबूर किया जाता है. मार्च 2025 में ऐसे ही एक श्रम शिविर से लगभग 29 देशों के 7000 लोगों को छुड़ाया गया जिसमें 283 भारतीय थे.

ऐसे में जाहिर है कि ट्रैफिकिंग किसी एक देश या सरकार के अपराधों से नहीं रुक सकती. यह एक अंतरराष्ट्रीय अपराध है और इसके लिए सभी देशों को आपस में सहयोग बढ़ाने और ट्रैफिकिंग गिरोहों के बारे में सूचनाएं साझा करने व साझा कार्रवाई की जरूरत है. उसी स्थिति में मानवता के खिलाफ इस जघन्य अपराध पर रोक संभव है.

(लेखक वरिष्ठ पत्रकार व इंडिया फॉर चिल्ड्रेन के निदेशक हैं)

Source:
https://www.purvanchaltimes.in/%e0%a4%9a%e0%a4%82%e0%a4%a6%e0%a5%8c%e0%a4%b2%e0%a5%80-%e0%a4%ae%e0%a5%87%e0%a4%82-%e0%a4%b8%e0%a4%be%e0%a4%87%e0%a4%95%e0%a5%8b-%e0%a4%95%e0%a4%bf%e0%a4%b2%e0%a4%b0-%e0%a4%b0%e0%a4%bf%e0%a4%9f/

Home/राज्य/जिला/चंदौली में साइको किलर रिटायर्ड फौजी मुठभेड़ मामले की होगी मजिस्ट्रियल जांच, मानवाधिकार आयोग ने पुलिस की कार्रवाई पर उठाए सवाल

चंदौलीराज्य/जिला

चंदौली में साइको किलर रिटायर्ड फौजी मुठभेड़ मामले की होगी मजिस्ट्रियल जांच, मानवाधिकार आयोग ने पुलिस की कार्रवाई पर उठाए सवाल
On The Spot Send an email•16 hours ago

चंदौली। जिले में पुलिस मुठभेड़ के दौरान मारे गए साइको किलर बताए जा रहे रिटायर्ड फौजी गुरूप्रीत सिंह की मौत के मामले में अब मजिस्ट्रियल जांच कराई जाएगी। राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के निर्देश के बाद शासन ने पुलिस कार्रवाई में हुई मृत्यु के सभी मामलों में निर्धारित समय सीमा के अंदर जांच कराने का निर्देश दिया है।

मामला 11 मई 2026 का है, जब थाना सकलडीहा क्षेत्र के दरियापुर रेलवे लाइन के पास थाना अलीनगर पुलिस, जीआरपी डीडीयू नगर और एसओजी टीम के साथ हुई मुठभेड़ में गुरूप्रीत सिंह पुत्र तरसेम सिंह निवासी तरहतुचक, थाना बेरोवाल, जनपद तरनतारन (पंजाब) की मौत हो गई थी। गुरुप्रीत ने चंदौली में 3 दिन में तीन लोगों की गोली मारकर हत्या कर दी थी।

राष्ट्रीय मानवाधिकार आयोग के निर्देश के क्रम में प्रमुख सचिव गृह, उत्तर प्रदेश शासन ने सभी पुलिस मुठभेड़ों में हुई मौतों की निष्पक्ष मजिस्ट्रियल जांच 45 दिनों के भीतर पूरी कराने का आदेश जारी किया है।

इसी क्रम में जिलाधिकारी चंदौली के आदेश पर अपर जिला मजिस्ट्रेट (न्यायिक) रतन वर्मा को जांच अधिकारी नामित किया गया है। अब एडीएम (न्यायिक) पूरे मामले की जांच कर रिपोर्ट शासन को सौंपेंगे।

Sharp Bharat, Online News, 10/07/2026

Source: https://sharpbharat.com/jamshedpur-jhrc-demanding-suo-motu-cognizance-from-the-nhrc-and-the-jharkhand-high-court/

Jamshedpur jhrc – जमशेदपुर के हिमांशु हत्याकांड को लेकर जेएचआरसी का बड़ा हमला, एनएचआरसी और झारखंड हाईकोर्ट से स्वतः संज्ञान की मांग

जमशेदपुर : झारखंड मानवाधिकार सम्मेलन (जेएचआरसी) के केंद्रीय अध्यक्ष मनोज मिश्रा ने जमशेदपुर के चर्चित हिमांशु हत्याकांड को कानून-व्यवस्था की विफलता ही नहीं, बल्कि मानवाधिकारों के घोर उल्लंघन और पुलिस की संदिग्ध भूमिका वाला जघन्य अपराध बताया है. मनोज मिश्रा ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) एवं झारखंड उच्च न्यायालय को पत्र भेजकर संविधान के अनुच्छेद 226 के तहत इस मामले में स्वतः संज्ञान लेने की मांग की है. उन्होंने कहा कि जिस प्रकार अपराधियों ने पुलिस की गाड़ी से हिमांशु को जबरन खींचकर चापड़ से जानलेवा हमला किया, जिसके बाद दो दिन तक जीवन और मृत्यु से संघर्ष करने के पश्चात उसकी अस्पताल में मौत हो गयी, वह पूरे राज्य की कानून-व्यवस्था पर गंभीर प्रश्नचिह्न है. मनोज मिश्रा ने कहा कि यह घटना भारतीय संविधान के अनुच्छेद 21 का घोर उल्लंघन है. अनुच्छेद 21 प्रत्येक नागरिक को जीवन एवं व्यक्तिगत स्वतंत्रता के साथ गरिमामय जीवन जीने का मौलिक अधिकार प्रदान करता है. यदि कोई व्यक्ति पुलिस की मौजूदगी और पुलिस वाहन से भी सुरक्षित नहीं रह सकता, तो यह केवल एक व्यक्ति की हत्या नहीं, बल्कि संविधान द्वारा प्रदत्त जीवन के अधिकार की निर्मम हत्या है. उन्होंने कहा कि यह पूरा मामला पुलिस की घोर लापरवाही, कर्तव्यनिष्ठा पर गंभीर सवाल और कानून लागू करने वाली एजेंसियों की जवाबदेही पर बड़ा प्रश्नचिह्न खड़ा करता है. यदि पुलिस अपने संवैधानिक और वैधानिक दायित्वों का ईमानदारी से निर्वहन करती, तो संभवतः हिमांशु आज जीवित होता. इसलिए इस मामले को केवल हत्या नहीं, बल्कि कर्तव्य में घोर लापरवाही एवं हत्या में संभावित सहभागिता के दृष्टिकोण से भी जांचा जाना चाहिए.

जेएचआरसी ने राष्ट्रीय मानवाधिकार आयोग और झारखंड उच्च न्यायालय से मांग की है कि जिले के एसएसपी, संबंधित थाना प्रभारी तथा घटना के समय मौजूद सभी पुलिस अधिकारियों एवं कर्मियों के विरुद्ध हत्या में सहभागिता, कर्तव्य में घोर लापरवाही एवं मानवाधिकार उल्लंघन के आरोप में आपराधिक मुकदमा दर्ज किया जाए. दोषी पुलिस अधिकारियों एवं कर्मियों को तत्काल प्रभाव से निलंबित कर सेवा से बर्खास्त किया जाए. सभी नामजद अपराधियों के विरुद्ध त्वरित सुनवाई कर कठोरतम दंड सुनिश्चित किया जाए. मृतक हिमांशु के परिजनों को एक करोड़ रुपये का मुआवजा दिया जाए. परिवार के एक सदस्य को सरकारी नौकरी प्रदान की जाए. पूरे मामले की जांच किसी स्वतंत्र एजेंसी अथवा उच्चस्तरीय एसआईटी से कराई जाए ताकि पुलिस की भूमिका की निष्पक्ष जांच हो सके. मनोज मिश्रा ने कहा कि यह घटना केवल हिमांशु की हत्या नहीं, बल्कि कानून के शासन, मानवाधिकारों और संविधान की आत्मा पर सीधा हमला है. यदि पुलिस संरक्षण देने के बजाय मूकदर्शक बनी रहे तो जनता का कानून और शासन व्यवस्था से विश्वास उठना स्वाभाविक है. उन्होंने चेतावनी दी कि यदि दोषी पुलिस अधिकारियों और अपराधियों के विरुद्ध शीघ्र एवं कठोर कार्रवाई नहीं हुई, तो झारखंड मानवाधिकार सम्मेलन राज्यव्यापी जनआंदोलन छेड़ेगा और न्याय मिलने तक राष्ट्रीय मानवाधिकार आयोग, झारखंड उच्च न्यायालय तथा अन्य सभी संवैधानिक मंचों पर संघर्ष जारी रखेगा.

Source: https://www.livehindustan.com/national/story-former-soldier-kills-three-dies-in-police-encounter-human-rights-commission-steps-in-201783624366198.amp.html

पुलिस मुठभेड़ में ढेर पूर्व फौजी गुरूप्रीत सिंह की होगी मजिस्ट्रेटी जांच शुरू

Jul 10, 2026 12:42 am IST By Newswrap हिन्दुस्तान, चंदौली

पूर्व फौजी पर ताड़ी घाट पैसेंजर एवं जम्मूतवी एक्सप्रेस के अलावा अस्पताल में भर्ती महिला को गोली मारकर हत्या का था आरोपपुलिस मुठभेड़ में ढेर पूर्व फौजी

पीडीडीयू नगर, संवाददाता। सकलडीहा कोतवाली क्षेत्र के कुचमन स्टेशन पर खड़ी ताड़ीघाट पैंसेजर ट्रेन की गेट पर बैठे एक यात्री की बीते दस मई की सुबह पंजाब के तरनतारन जिले तरहतुचक निवासी पूर्व फौजी गोली मारकर हत्या कर दी थी।

हत्या की घटनाएँ
वही देर रात जम्मूतवी एक्सप्रेस में एक यात्री एवं 11 मई की सुबह एक हास्पिटल में भर्ती महिला की गोली मारकर हत्या कर दी थी। वही क्राइम सीन रिक्रिएशन के दौरान दरोगा का पिस्टल से पूर्व फौजी के फायरिंग करने पर पुलिस की जवाबी फायरिंग में मौत हो गई थी। इसको संज्ञान में लेकर राष्ट्रीय मानवाधिकार आयोग ने मुठभेड़ की जांच कराने का निर्देश दिया है। डीएम के निर्देश पर एडीएम न्यायिक रतन वर्मा मुठभेड़ की उच्चस्तरीय जांच करेंगे। जिसका रिपोर्ट 45 दिन के अंदर दिए जाने का निर्देश दिया गया है।

पूर्व फौजी की पृष्ठभूमि
पंजाब के तरनतारन जिले तरहतुचक निवासी गुरप्रीत सिंह छह साल पहले सेना से रिटायर्ड हुआ था। इसके बाद वह बिहार आरा स्थित निजी संस्थान में सुरक्षा गार्ड के रूप में काम करने लगा, लेकिन अत्यधिक शराब पीने की आदत के कारण उसे निकाल दिया गया था, जिससे उसकी मानसिक स्थिति बिगड़ गई थी।

हत्या की श्रृंखला
वह दस मई की सुबह ताड़ीघाट पैसेंजर में कुचमन स्टेशन से सवार हुआ और दरियापुर गांव के समीप गेट पर बैठे गाजीपुर के रहने वाले मजदूर मंगरू चौधरी के सिर में गोली मारकर हत्या कर दी। इसके बाद पीडीडीयू जंक्शन से देर रात अप की जम्मूतवी एक्सप्रेस में सवार हुआ और व्यासनगर स्टेशन के समीप बिहार गया निवासी गोलगप्पा विक्रेता दिनेश साहू की गोली मारकर हत्या दी थी। वही व्यासनगर स्टेशन के समीप चलती ट्रेन से कूदकर भाग निकला। इस दौरान पूर्व फौजी घायल हो गया।

आखिरी घटनाक्रम
इसके बाद वह कमलापुर स्थित जीवक अस्पताल में पहुंचकर फर्जी नाम से डॉक्टर से जांच कराने के बाद प्रथम तल पर भर्ती बिहार की रहने वाली 55 वर्षीय लक्ष्मीना देवी के सिर में गोली मारकर हत्या करने के बाद भाग लगा, लेकिन आसपास के ग्रामीणों ने दौड़ाकर पकड़कर पुलिस को सौंप दिया। पुलिस आरोपी पूर्व फौजी से पूछताछ करने के बाद देर रात सीन रीक्रिएट कराने के लिए सकलडीहा कोतवाली क्षेत्र के दरियापुर गांव के समीप लेकर पहुंची। जहां पूर्व फौजी ने दरोगा की पिस्टल छीनकर भागने के दौरान पुलिस टीम पर फायरिंग कर दी। जवाबी कार्रवाई में पुलिस मुठभेड़ के दौरान आरोपी गुरप्रीत सिंह ढेर हो गया था। इसकी शिकायत मिलने पर राष्ट्रीय मानवाधिकार आयोग नई दिल्ली पुलिस कार्यवाही में मृत्यु के सभी प्रकरणों में तत्परता पूर्वक 45 दिन के अन्दर मजिस्ट्रीयल जॉच कराये जाने का प्रमुख सचिव गृह उ.प्र शासन को निर्देश दिया है। इस क्रम में जिलाधिकारी के आदेशानुसार अपर जिला मजिस्ट्रेट (न्यायिक) रतन वर्मा मुठभेड़ की जांच करेंगे।

Source: https://www.etvbharat.com/amp/hi/state/national-human-rights-commission-seek-action-taken-report-from-dehradun-dm-on-kargi-chowk-garbage-dumping-zone-uts26070906584

ETV Bharat / state

देहरादून कारगी डंपिंग जोन पर राष्ट्रीय मानवाधिकार आयोग सख्त, डीएम से मांगी एक्शन टेकन रिपोर्ट
By ETV Bharat Uttarakhand Team
Published : July 9, 2026 at 7:49 PM IST

देहरादून कारगी चौक स्थित डंपिंग जोन मामले का राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान, देहरादून डीएम को चार हफ्ते में देनी होगी एक्शन टेकन रिपोर्ट

देहरादून: कारगी चौक स्थित डंपिंग जोन को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है. देहरादून निवासी मनीष गुप्ता की शिकायत पर संज्ञान लेते हुए आयोग ने 19 जून को जिलाधिकारी देहरादून को पत्र भेजकर चार हफ्ते के भीतर एक्शन टेकन रिपोर्ट (एटीआर) मांगी है. आयोग का कहना है कि शहर के बीचों-बीच, आईएसबीटी, स्कूलों, घनी आबादी और हाईवे के पास स्थित यह डंपिंग जोन लोगों के स्वास्थ्य और स्वच्छ पर्यावरण के अधिकार पर प्रतिकूल प्रभाव डाल रहा है.

बता दें कि देहरादून के कारगी चौक स्थित डंपिंग जोन को लेकर अब राष्ट्रीय स्तर पर मामला पहुंच गया है. शहर के बीचों-बीच संचालित इस डंपिंग ग्राउंड पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर चिंता जताते हुए जिला प्रशासन से एक्शन टेकन रिपोर्ट (एटीआर) मांगी है. आयोग ने देहरादून के जिलाधिकारी को पत्र भेजकर चार हफ्ते के भीतर इस मामले में की गई कार्रवाई की विस्तृत रिपोर्ट उपलब्ध कराने के निर्देश दिए हैं.

यह कार्रवाई देहरादून निवासी मनीष गुप्ता की ओर से की गई शिकायत के आधार पर की गई है. शिकायत में कहा गया था कि कारगी चौक के पास स्थित डंपिंग जोन घनी आबादी, स्कूलों और आईएसबीटी के बेहद करीब है. इसके कारण आसपास रहने वाले लोगों को दुर्गंध, प्रदूषण और स्वास्थ्य संबंधी समस्याओं का सामना करना पड़ रहा है. साथ ही यह डंपिंग जोन राष्ट्रीय राजमार्ग से भी सटा हुआ है, जिससे शहर की छवि पर भी प्रतिकूल असर पड़ता है.

राष्ट्रीय मानवाधिकार आयोग ने अपने 19 जून को जारी पत्र में स्पष्ट रूप से कहा है कि शहर के बीच स्थित यह डंपिंग ग्राउंड आम नागरिकों के स्वास्थ्य और जीवन के अधिकार से जुड़ा गंभीर विषय है. आयोग का मानना है कि सरकार को इस डंपिंग जोन को शहर की सीमा से बाहर स्थानांतरित करने की दिशा में ठोस कदम उठाने चाहिए. इसी को लेकर आयोग ने जिलाधिकारी देहरादून से चार हफ्ते के भीतर एक्शन टेकन रिपोर्ट पेश करने को कहा है.

देहरादून डीएम ने नगर निगम के अपर नगर आयुक्त से मांगी विस्तृत रिपोर्ट:राष्ट्रीय मानवाधिकार आयोग के पत्र का संज्ञान लेते हुए देहरादून जिलाधिकारी ने नगर निगम देहरादून के अपर नगर आयुक्त से इस मामले में विस्तृत रिपोर्ट तलब की है. अब नगर निगम को यह बताना होगा कि डंपिंग जोन को लेकर अब तक क्या कार्रवाई की गई है और भविष्य में इसे स्थानांतरित करने की क्या योजना है?

कारगी डंपिंग जोन का मुद्दा कोई नया नहीं है. पिछले कई सालों से स्थानीय लोग और सामाजिक संगठन इसके विरोध में आवाज उठाते रहे हैं. विपक्षी दल, विशेषकर कांग्रेस, भी समय-समय पर इस डंपिंग ग्राउंड को हटाने की मांग को लेकर प्रदर्शन करती रही है. बावजूद इसके अब तक डंपिंग जोन को स्थानांतरित करने की दिशा में कोई ठोस परिणाम सामने नहीं आया है.

देहरादून नगर निगम भी लंबे समय से वैकल्पिक स्थान की तलाश और अन्य तकनीकी कारणों का हवाला देता रहा है, लेकिन आज तक डंपिंग जोन को शिफ्ट नहीं किया जा सका. इस बीच आसपास के क्षेत्र में आबादी लगातार बढ़ी है और लोगों की स्वास्थ्य संबंधी चिंताएं भी गहराती गई हैं. अब राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप के बाद इस पूरे मामले ने नया मोड़ ले लिया है,. आयोग की ओर से मांगी गई एक्शन टेकन रिपोर्ट के बाद यह उम्मीद जरूर जगी है कि

सरकार और नगर निगम इस मामले में गंभीरता से कदम उठाएंगे.

Dainik Bharat 24, Online News, 10/07/2026

Source: https://dainikbharat24.com/nhrc-takes-suo-motu-cognizance-of-religious-discrimination-at-a-medical-college-here-are-the-details-of-the-case/#

NHRC मेडिकल कॉलेज में धार्मिक भेदभाव को लिया स्वत: संज्ञान, जानें पूरा मामला
09/07/2026 dainikbharat24

देहरादून। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तराखंड के देहरादून में स्थित एक मेडिकल कॉलेज में हिंदू छात्रों के साथ कथित तौर पर धार्मिक भेदभाव किए जाने के मामले का कड़ा संज्ञान लिया है। आयोग ने इस शिकायत पर कार्रवाई करते हुए विभिन्न अधिकारियों को नोटिस जारी कर दो सप्ताह के भीतर 'एक्शन टेकन रिपोर्ट' मांगी है।

कॉलेज प्रबंधन के खिलाफ दर्ज कराई गई शिकायत में कई गंभीर आरोप लगाए गए हैं। आरोप है कि कॉलेज प्रशासन ने हिंदू छात्र-छात्राओं को माथे पर तिलक, बिंदी लगाने और कलाई पर कलावा (मौली) बांधने से रोक दिया।

शिकायत में कहा गया है कि जहां एक तरफ हिंदू धार्मिक प्रतीकों पर पाबंदी लगाई गई, वहीं दूसरी तरफ मुस्लिम छात्राओं को बुर्का पहनकर आने की अनुमति दी गई।

जबरन प्रताड़ना
छात्रों का आरोप है कि कुछ विद्यार्थियों के हाथों से कलावा जबरन कटवाकर हटवाया गया। जो छात्र तिलक लगाकर आए थे, उन्हें कथित तौर पर 'अनुशासनात्मक कार्रवाई' के नाम पर डराने के लिए उनकी तस्वीरें खींची गईं। कई छात्रों को क्लास में अनुपस्थित मार्क कर दिया गया।

सख्त टिप्पणी
शिकायत मिलने के बाद मानवाधिकार आयोग ने मामले को बेहद संवेदनशील माना है। आयोग ने टिप्पणी करते हुए कहा कि "प्रथम दृष्टया यह मामला मानवाधिकारों के उल्लंघन और धार्मिक स्वतंत्रता के अधिकार के हनन से जुड़ा हुआ प्रतीत होता है।"

किसे जारी हुआ नोटिस
NHRC ने इस मामले की निष्पक्ष और त्वरित जांच सुनिश्चित करने के लिए कुल 5 प्रमुख पक्षों को नोटिस जारी किया है। इसमें विश्वविद्यालय अनुदान आयोग के सचिव, उत्तराखंड सरकार के मुख्य सचिव, संबंधित मेडिकल कॉलेज के प्रिंसिपल, देहरादून के जिलाधिकारी, देहरादून के वरिष्ठ पुलिस अधीक्षक शामिल हैं।

रिपोर्ट सौंपने को कहा
इन सभी से अगले दो हफ्तों के भीतर इस पूरे घटनाक्रम पर की गई कार्रवाई की विस्तृत रिपोर्ट सौंपने को कहा गया है। अब प्रशासन और कॉलेज प्रबंधन की रिपोर्ट के बाद ही इस मामले में आगे की कानूनी या प्रशासनिक कार्रवाई तय होगी।

OpIndia, Online News, 10/07/2026

Source: [https://hindi.opindia.com/news-updates/dehradun-college-hindu-religious-symbols-ban-nhrc-seeks-report-over-discrimination-allegations-uttarakhand/बुर्के की इजाजत, लेकिन तिलक-बिंदी-कलावे की मनाही... NHRC पहुँचा देहरादून के उत्तरांचल कॉलेज में हिंदू छात्रों के साथ भेदभाव का मामला, 2 हफ्ते में माँगी रिपोर्ट](https://hindi.opindia.com/news-updates/dehradun-college-hindu-religious-symbols-ban-nhrc-seeks-report-over-discrimination-allegations-uttarakhand/)

बुर्के की इजाजत, लेकिन तिलक-बिंदी-कलावे की मनाही... NHRC पहुँचा देहरादून के उत्तरांचल कॉलेज में हिंदू छात्रों के साथ भेदभाव का मामला, 2 हफ्ते में माँगी रिपोर्ट

July 9, 2026 | 6:11 PM

उत्तराखंड के देहरादून स्थित उत्तरांचल पोस्ट ग्रेजुएट कॉलेज में हिंदू छात्रों के साथ धार्मिक भेदभाव के आरोपों का मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुँच गया है। शिकायत में कहा गया है कि कॉलेज में छात्रों को बिंदी, तिलक और कलावा जैसे हिंदू धार्मिक प्रतीक पहनने से रोका जाता है।

आरोप है कि ऐसा करने वाले छात्रों को अनुपस्थित (अबसेंट) मार्क किया जाता है, उनके धार्मिक प्रतीक जबरन हटाए जाते हैं और अनुशासनात्मक कार्रवाई के लिए उनकी तस्वीरें भी ली जाती हैं। वहीं शिकायत में यह भी बताया गया है कि मुस्लिम छात्राओं को बुर्का पहनने की अनुमति दी जाती है।

यह शिकायत 2 जुलाई 2026 को राष्ट्रीय मानवाधिकार आयोग में दर्ज कराई गई थी। शिकायतकर्ता ने आरोप लगाया कि कॉलेज की यह व्यवस्था हिंदू छात्रों के साथ भेदभाव करती है और उनके मौलिक अधिकारों का उल्लंघन करती है। हिंदूफोबिया ट्रैकर के अनुसार, शिकायत में कहा गया कि यह सब कॉलेज की प्रिंसिपल अल्फोंसा मैथ्यू के निर्देश पर किया जा रहा है।

NHRC ने कई अधिकारियों को भेजा नोटिस
मामले को गंभीर मानते हुए NHRC ने मंगलवार (7 जुलाई 2026) को इसका संज्ञान लिया। आयोग ने UGC के चेयरमैन, उत्तराखंड सरकार के उच्च शिक्षा विभाग के सचिव, मेडिकल एजुकेशन विभाग के सचिव, उत्तरांचल PG कॉलेज के प्रिंसिपल, देहरादून के DM और SSP को नोटिस जारी किया है।

आयोग ने इन सभी अधिकारियों को मामले की जाँच कराने और दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) आयोग के सामने पेश करने का निर्देश दिया है।

शिकायतकर्ता ने क्या माँग की?
शिकायत में कहा गया है कि कॉलेज की कथित कार्रवाई संविधान में दिए गए समानता के अधिकार, धार्मिक स्वतंत्रता, अंतरात्मा की स्वतंत्रता और गरिमा के अधिकार का उल्लंघन करती है।

शिकायतकर्ता ने NHRC से पूरे मामले की स्वतंत्र जाँच कराने, उत्तराखंड सरकार और कॉलेज प्रबंधन से रिपोर्ट तलब करने तथा दोषी अधिकारियों के खिलाफ अनुशासनात्मक और कानूनी कार्रवाई की माँग की है।

इसके अलावा यह भी माँग की गई है कि शिकायत करने वाले या प्रभावित छात्रों को किसी तरह की प्रताड़ना या बदले की कार्रवाई से सुरक्षा दी जाए। साथ ही कॉलेज की नीतियों की जाँच कर यह सुनिश्चित किया जाए कि सभी छात्रों के लिए धार्मिक अभिव्यक्ति से जुड़े नियम पारदर्शी, भेदभावरहित और संविधान के अनुरूप हों।

फिलहाल NHRC ने मामले में संबंधित अधिकारियों से जवाब माँगा है। जाँच रिपोर्ट आने के बाद ही आरोपों की पुष्टि और आगे की कार्रवाई को लेकर स्थिति स्पष्ट हो सकेगी।

Hindustan, Online News, 10/07/2026

Source: https://www.livehindustan.com/national/story-nhrc-reviews-bonded-labor-cases-in-haryana-via-video-conference-201783619828538.amp.html

जिला को बंधुआ मजदूरी मुक्त बनाने के लिए विभागों के बीच बेहतर समन्वय आवश्यक : उपायुक्त
Jul 10, 2026 12:52 am IST By Newswrap हिन्दुस्तान, फरीदाबाद

पलवल में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की बैठक हुई, जिसमें बंधुआ मजदूरी के मामलों की समीक्षा की गई। आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यम ने बंधुआ मजदूरी उन्मूलन हेतु दिशा-निर्देश दिए। उपायुक्त डा. जयेन्द्र सिंह ने बंधुआ मजदूरी के खिलाफ स्थायी निगरानी और गुणवत्ता पुनर्वास पर बल दिया।

पलवल, अभिषेक शर्मा। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यम की अध्यक्षता में गुरुवार को बंधुआ मजदूरी से संबंधित मामलों की समीक्षा के लिए वीडियो कॉन्फ्रेंस (वीसी) आयोजित की गई। वीसी में पलवल जिला सहित हरियाणा के विभिन्न जिलों में स्थित ईंट-भट्टों में कथित बंधुआ मजदूरी से जुड़े मामलों की सुनवाई ऑनलाइन माध्यम से की गई। अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यम ने बैठक में बंधुआ मजदूरी उन्मूलन के लिए किए जा रहे प्रयासों की समीक्षा करते हुए लंबित मामलों के शीघ्र निस्तारण के लिए आवश्यक दिशा-निर्देश दिए। जिला पलवल से उपायुक्त डा. जयेन्द्र सिंह छिल्लर वीसी से जुड़े। उपायुक्त डा. जयेन्द्र सिंह छिल्लर ने वीडियो कॉन्फ्रेंस उपरांत संबंधित विभागाध्यक्षों की बैठक लेकर आवश्यक दिशा-निर्देश दिए।

उन्होंने कहा कि बंधुआ मजदूरी मानवाधिकारों का गंभीर उल्लंघन है और जिला को बंधुआ मजदूरी मुक्त बनाने के लिए सभी संबंधित विभागों के बीच बेहतर समन्वय आवश्यक है। उन्होंने कहा कि सभी विभाग मिलकर जिला में बंधुआ मजदूरी पर अंकुश लगाएं। उन्होंने जिला में बंधुआ मजदूरी रोकने के लिए नियमित रूप से निगरानी करने, अद्यतन प्रगति रिपोर्ट प्रस्तुत करने तथा पीड़ितों के पुनर्वास की गुणवत्ता सुनिश्चित करने के निर्देश दिए। उन्होंने बंधुआ मजदूरी को लेकर सर्वोच्च न्यायालय एवं केंद्र सरकार द्वारा जारी दिशा-निर्देशों के प्रभावी क्रियान्वयन पर भी विशेष जोर दिया।-----

Source: https://www.etvbharat.com/hi/state/meerut-murder-case-after-akhilesh-chandrashekhar-and-amitabh-thakur-also-step-in-police-assure-strict-action-ups26070901974

ETV Bharat / state

मेरठ मर्डर केस: अखिलेश के बाद अजय राय, चंद्रशेखर और अमिताभ ठाकुर भी मैदान में, पुलिस ने दी सख्त एक्शन की गारंटी

राष्ट्रीय मानवाधिकार आयोग (NHRC) पहुंचा मामला

By ETV Bharat Uttar Pradesh Team
Published : July 9, 2026 at 12:58 PM IST / Updated : July 9, 2026 at 6:34 PM IST

मेरठ: दलित छात्रा हत्याकांड मामले में प्रदर्शन के बाद जबरदस्त पॉलिटिकल ड्रामा हो रहा है. समाजवादी पार्टी के बाद नगीना सांसद चंद्रशेखर आजाद भी इस मामले में कूद पड़े हैं. इसके अलावा अब ये मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है.

सपा का बड़ा आरोप: समाजवादी पार्टी के अध्यक्ष अखिलेश यादव ने कहा है कि, भाजपा राज में पुलिस अन्याय का रिकॉर्ड तोड़ रही है. मेरठ में दलित समाज की बेटी ललिता गौतम के लिए न्याय की आवाज उठाने पर प्रशासन द्वारा पीड़ित परिवार सहित अन्य लोगों पर किया प्रहार और लाठीचार्ज बेहद निंदनीय है.

पारदर्शी जांच की मांग: नगीना सांसद चंद्रशेखर आजाद ने सरकार से इस मामले की निष्पक्ष जांच कराने की मांग की है. उन्होंने पुलिस की कार्रवाई की घोर निंदा की. आजाद ने कहा कि, ये भाजपा सरकार की दलित विरोधी और दमनकारी कार्यशैली को दर्शाता है.

NHRC में की गई शिकायत: आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष अमिताभ ठाकुर ने मेरठ में बीते दिन हुई घटना पर पुलिस की कार्यशैली पर सवाल खड़े किये हैं. उन्होंने मेरठ के एसएसपी की राष्ट्रीय मानवाधिकार आयोग में शिकायत की है.

अमिताभ ठाकुर ने ईटीवी भारत से बातचीत के दौरान कहा कि, पुलिस वाहन में मौजूद अधिवक्ता रवि गौतम से कथित मारपीट और वहां मौजूद लोगों पर पुलिस बल प्रयोग के संबंध में राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत भेज दी गई है.

पीसीसी चीफ ने अजय राय ने पुलिसिंग पर उठाए सवाल

वहीं मेरठ में पुलिसिया कार्रवाई पर कांग्रेस के प्रदेश अध्यक्ष अजय राय ने भी इस पर कड़ी प्रतिक्रिया दी है. उन्होंने सोशल मीडिया पर किए अपने पोस्ट में लिखा है कि कांग्रेस पूरी तरह से पीड़ित परिवार के साथ खड़ी है, दोषी पुलिसकर्मियों पर भी कार्रवाई की मांग होने की है.

पुलिस करेगी सख्त कार्रवाई: इन सबके बावजूद पुलिस ने साफ कर दिया है कि, मेरठ में माहौल खराब करने वालों पर सख्त कार्रवाई होगी. एसएसपी के मुताबिक, माहौल खराब करने वालों में पहले नंबर पर गौतमबुद्ध नगर के सूरजपुर निवासी रवि गौतम का नाम है,रवि गौतम ने ही पुलिसिया कार्रवाई के विरोध में फांसी लगाने की कोशिश की थी. दूसरे नंबर पर अमरोहा जिला निवासी दिग्विजय सिंह और तीसरे नंबर पर ऋतिक नाम का शख्स है. माहौल बिगाड़ने में इन लोगों की अहम भूमिका है. पुलिस के मुताबिक, पुलिस रिकॉर्ड में इनके खिलाफ कई मामले दर्ज हैं.

हमने पीड़ित परिवार में से किसी पर भी कोई कार्रवाई नहीं की है, लेकिन माहौल खराब करने वाले दुष्टों और नालायकों को नहीं छोड़ा जाएगा.- अविनाश पांडेय, एसएसपी

मेरठ में पुलिस प्रशासन ने लोगों से शांति बनाए रखने की अपील की है. साथ ही अफवाहों से बचने की सलाह दी है. पुलिस ने पीड़ित परिवार को इंसाफ का भरोसा दिया है.

Source: https://ndtv.in/uttar-pradesh-news/ips-avinash-pandey-slap-video-meerut-ssp-ex-ips-amitabh-thakur-approaches-nhrc-11749754?pfrom=home-ndtv-india

IPS अविनाश पांडेय के खिलाफ पूर्व IPS अमिताभ ठाकुर ने खोला मोर्चा, थप्पड़ वाले VIDEO पर खटखटाया NHRC का दरवाजा

IPS अविनाश पांडेय मेरठ SSP का प्रदर्शनकारियों को थप्पड़ मारने का वीडियो वायरल होने के बाद पूर्व IPS अमिताभ ठाकुर ने NHRC में शिकायत दर्ज कराई है. जानिए क्या है ललिता गौतम हत्याकांड से जुड़ा यह पूरा मामला.

Written by: विश्वनाथ सैनी उत्तर प्रदेश न्यूज़ जुलाई 09, 2026 19:02 IST

IPS Avinash Pandey: उत्तर प्रदेश के मेरठ में वरिष्ठ पुलिस अधीक्षक अविनाश पांडेय थप्पड़ मारने का वीडियो वायरल होने के बाद से चर्चा में हैं. अब इस मामले में आईपीएस अविनाश पांडेय की मुश्किलें बढ़ सकती हैं, क्योंकि आज़ाद अधिकार सेना के राष्ट्रीय अध्यक्ष व पूर्व IPS अमिताभ ठाकुर ने उनके खिलाफ मोर्चा खोलते हुए राष्ट्रीय मानवाधिकार आयोग का दरवाजा खटखटाया है.

NDTV से बातचीत में पूर्व IPS अमिताभ ठाकुर ने बताया कि 8 जुलाई 2026 को मेरठ कलेक्ट्रेट पर ललिता गौतम हत्याकांड के विरोध-प्रदर्शन के दौरान एसएसपी मेरठ अविनाश पांडेय द्वारा पुलिस वाहन में मौजूद अधिवक्ता रवि गौतम सहित अन्य नागरिकों से कथित मारपीट और बल प्रयोग का मामला सामने आया है. इस पर संज्ञान लेते हुए उन्होंने राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई है.

पूर्व IPS अमिताभ ठाकुर ने NHRC को भेजी शिकायत में कहा है कि पुलिस वाहन में मौजूद अधिवक्ता रवि गौतम प्रथम दृष्टया पुलिस के प्रभावी नियंत्रण में थे. ऐसी स्थिति में जिले के सर्वोच्च पुलिस अधिकारी द्वारा उनके साथ कथित मारपीट करना गंभीर मानवाधिकार उल्लंघन, संभावित हिरासत हिंसा और पुलिस शक्तियों के दुरुपयोग का मामला है.

अमिताभ ठाकुर ने संबंधित वीडियो एवं इलेक्ट्रॉनिक साक्ष्यों को तत्काल सुरक्षित कराने और रवि गौतम की हिरासत की पूरी समयरेखा व अभिलेख तलब करने की मांग की है. उन्होंने यह भी मांग की है कि रवि गौतम द्वारा कथित मारपीट का विरोध करने और आंदोलन की घोषणा के बाद पुलिस द्वारा उन्हें अपने साथ ले जाने की परिस्थितियों की जांच की जाए, ताकि यह तय हो सके कि कहीं उनके विरुद्ध कोई प्रतिशोधत्मक पुलिस कार्रवाई तो नहीं की गई है.

कौन हैं पूर्व IPS अमिताभ ठाकुर?
अमिताभ ठाकुर उत्तर प्रदेश कैडर के 1992 बैच के IPS अधिकारी रह चुके हैं और लगभग पांच साल पहले सेवानिवृत्त हुए हैं. वर्तमान में वह सामाजिक कार्यकर्ता के रूप में कार्य कर रहे हैं और 'आज़ाद अधिकार सेना' के राष्ट्रीय अध्यक्ष हैं. उनका जन्म 16 जून 1968 को बिहार के मुजफ्फरपुर में हुआ था और वर्तमान में वह यूपी के लखनऊ में रहते हैं.

झारखंड के बोकारो स्टील सिटी से शुरुआती शिक्षा प्राप्त करने वाले अमिताभ ठाकुर ने साल 1983 में केंद्रीय विद्यालय (नंबर-एक) से 10वीं और साल 1985 में 12वीं की परीक्षा पास की. साल 1989 में उन्होंने IIT कानपुर से मैकेनिकल इंजीनियरिंग में B.Tech की डिग्री ली और उसके बाद संघ लोक सेवा आयोग की सिविल सेवा परीक्षा की तैयारी में जुट गए थे.

कौन हैं IPS अविनाश पांडेय?
भारतीय पुलिस सेवा के वरिष्ठ अधिकारी अविनाश पांडेय का जन्म 3 फरवरी 1988 को उत्तर प्रदेश के लखीमपुर खीरी जिले में हुआ था. उनके पिता का नाम श्रवण कुमार पांडेय है. उन्होंने विज्ञान में स्नातक (B.Sc.) की डिग्री हासिल की है. अविनाश पांडेय उत्तर प्रदेश कैडर के 2015 बैच के IPS अधिकारी हैं. अविनाश पांडेय मेरठ एसएसपी से पहले पीलीभीत व मऊ में एसपी रह चुके हैं. पुलिस सेवा में उत्कृष्ट प्रदर्शन के चलते अविनाश पांडे को दो बार महानिदेशक प्रशंसा चिन्ह से सम्मानित किया जा चुका है.

मेरठ का ललिता गौतम हत्याकांड क्या है?
मेरठ में 15 मई 2026 को परीक्षा देने निकली BA की छात्रा ललिता गौतम का शव 17 मई को रोहटा पुलिस थाना क्षेत्र के एक गन्ने के खेत में मिला था.

हालांकि पुलिस ने मुख्य आरोपी को गिरफ्तार कर जेल भेज दिया था, लेकिन परिजन और दलित समाज के लोग आरोपी के पूरे परिवार और अन्य सह-आरोपियों पर सख्त कार्रवाई की मांग को लेकर अड़े हुए हैं.

ललिता गौतम हत्याकांड को लेकर जारी जनाक्रोश के बीच 8 जुलाई को मेरठ कलेक्ट्रेट पर प्रदर्शन किया गया. इस दौरान मेरठ SSP अविनाश पांडेय के थप्पड़ मारने वाले कई वीडियो वायरल हुए, जिनमें वे प्रदर्शनकारियों को फटकारते, खदेड़ते और थप्पड़ मारते नजर आ रहे हैं. एक वीडियो में IPS अविनाश पांडेय पुलिस वाहन में चढ़कर उसमें बैठे एक प्रदर्शनकारी को पीटते दिखते हैं.

वायरल वीडियो में देखा जा सकता है कि मेरठ पुलिस ने कुछ प्रदर्शनकारियों को हिरासत में लेकर पुलिस की गाड़ी में बैठा रखा था. इसी दौरान SSP अविनाश पांडेय वहां पहुंचते हैं और गाड़ी में चढ़ते ही प्रदर्शनकारियों पर थप्पड़ बरसाने शुरू कर देते हैं. इसके बाद वे गाड़ी का दरवाजा बंद करके प्रदर्शनकारियों को पीटते हैं. इसके अलावा वे प्रदर्शनकारियों के बीच जाकर भी थप्पड़ मारते नजर आ रहे हैं.